Minutes of the Meeting No. 7/15 scheduled on 2.7.2014 (actually held on 9.7.2014) under the Chairmanship of Shri Akash Taneja, Jt. DGFT

The following Members of the Committee were present in the meeting:-

1. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

2. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div), Shastri Bhavan, New Delhi.

3. Shri O.P. Sharma, Jt. Industrial Adviser, Deptt. of C&PC(Chem. Div.) , Shastri Bhavan, New Delhi.

4. Ms. Dona Ghosh, Dy.Director General of Foreign Trade, Udyog Bhavan, New Delhi

The Committee first considered minutes of the NC Meeting No.6 /15 for confirmation and confirmed and adopted the same without any change.

Case No M-37 NC No.7/15 Dated 2.7.2014 (held on 9.7.2014)	M/s Sterlite Industries (I) Ltd, F.No. 01/83/50/259/AM12/DES-IV/Pt. RLA : 03/95/040/00156/AM12 Lic No. 0310636970 dated 17.06.2011

The Committee considered the case as per agenda and Committee decided to defer the case for want of comments of DC(MSME) . The case is re-listed for 30-7-2014.

Case No M-38 NC No.7/15 Dated 2.7.2014 (held on 9.7.2014)	M/s Saint Gobain Glass India Ltd, F.No. 01/83/50/611/AM12/DES-IV/Pt. RLA : 04/24/040/00149/AM12/ Lic No. 0410128517 dated 26.09.2011

The Committee considered the case as per agenda and Committee decided to defer the case for want of comments of PC-IV Division. . The case is re-listed for 30-7-2014.

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Case No M-39 NC No.7/15 Dated 2.7.2014 (held on 9.7.2014)	M/s Greenply Industries Ltd, 1) F.No. 01/83/50/770/AM13/DES-IV/Pt. RLA : 02/24/040/00146/AM13/ Lic No. 0210184545 dated 18.12.2012 2) F.No. 01/83/50/307/AM13/DES-IV/Pt. RLA : 02/24/040/00048/AM13/ Lic No. 0210178767 dated 20.06.2012 3) F.No. 01/83/50/555/AM13/DES-IV/Pt. RLA : 02/24/040/00056/AM13/ Lic No. 0210179506 dated 6.7.2012 4) F.No. 01/83/50/719/AM13/DES-IV/Pt. RLA : 02/24/040/00101/AM13/ Lic No. 0210183603 dated 7.11.2012

The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (PC Division) vide their U.O.No.46011/101/2009-PC.II dated 20.5.2014, Committee decided to correct the description of import item No.1 to read as under:-

Import Item No.1

From	To
Kraft Paper (60 gsm – 205 gsm)	Kraft Paper (60 gsm – 230 gsm)

The quantities and other descriptions mentioned in the M.No. 1) 41/83 dated 9.01.2013, 2) M.No.24/83 dated 12.9.2012, 3) M.No. 35/83 dated 28.11.2012 and 4) M.No.41/83 dated 9.01.2013 will remain the same.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-40 NC No.7/15 Dated 2.7.2014 (held on 9.7.2014)	M/ s Himadri Chemicals & Industries Ltd, F.No.01/85/50/205/AM09/DES-IV RLA F.No. 02/24/040/00209/AM09 Lic.No.0210120639 dated 4.12.2008

The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks. The case is re-listed for 30-07-2014.

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Case No M-41 NC No.7/15 Dated 2.7.2014 held on 9.7.2014	M/ s Panama Petrochem, Mumbai F.No.01/83/50/1203/AM04/DES-IV RLAF.No. 03/24/040/01439/AM04/ Lic.No.03101244334 dated 31.12.2003

The Committee considered the case as per agenda. The Committee noted that Deptt. of Petroleum and Natural Gas vide O.M.No.19011/13/2013-Sup dated 26.6.2014 stated that the matter is being further examined and the comments of the Ministry will be sent as and when the same is finalized. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 30.7.2014.

Case No M-42 NC No.7/15 Dated 2.7.2014 (held on 9.7.2014)	M/ s Aksh Optifibre Ltd, Gurgaon F.No.01/83/50/2068/AM08/DES-IV RLA F.No. 05/24/040/703/AM08 Lic.No.0510213513 dated 13.12.2007

The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks. The case is re-listed for 30.7.2014.

Case No M-43 NC No.7/15 Dated 2.7.2014 (held on 9.7.2014)	M/ s Gujarat Borosil Ltd, Mumbai F.No.01/83/50/688/AM12/DES-IV RLA F.No. 03/94/040/00520/AM12/ Lic.No.0310658104 dated 5.10.2011

The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/163/2014-TSW dated 3.7.2014, the Committee decided to approve the case as per SION A-1060, as under :-

Export Item: Solar Glass Tempered

Quantity : 1 MT

S.No.	Item Description	Quantity recommended
1.	Soda Ash	0.2133 MT
2.	Sodium Nitrate	0.0083104 MT

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3.	Sodium Antimonite	0.0055226 MT
4.	Pine Wood/Plywood	As per packaging policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-44 NC No.7/15 Dated 2.7.2014 (held on 9.7.2014)	M/ s Matangi Industries, Ahmedabad F.No.01/83/50/615/AM13/DES-IV RLA F.No. 08/24/040/00189/AM13/ Lic.No.0810115927 dated 26.10.2012

The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks. The case is re-listed for 30-07-2014.

Case No M-45 NC No.7/15 Dated 2.7.2014 (held on 9.7.2014)	M/ s Matangi Industries, Ahmedabad F.No.01/83/50/616/AM13/DES-IV RLA F.No. 08/24/040/00193/AM13/ Lic.No.0810115989 dated 30.10.2012

The Committee considered the case as per agenda. Committee decided to defer consideration of the case for four weeks. The case is re-listed for 30-07-2014.

Case No M-46 NC No.7/15 Dated 2.7.2014 (held on 9.7.2014)	M/ s Hindustan Platnum Ltd, F.No.01/83/50/819/AM13/DES-IV RLA F.No. 03/94/040/0628/AM13/ Lic.No.0310716794 dated 10.12.2012

The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chemicals Division) vide their U.O.No.14010/63/2011-Ch.III dated 10.6.2014, Committee decided to enhance the quantity of import item to read as under:-

From

Import Item	Quantity
Palladium (Purity 99.9%)	0.101 Kg

To

Import Item	Quantity
Palladium (Purity 99.9%)	0.1025 Kg

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The quantities and other descriptions mentioned in the M.No. 4/83 dated 24.04.2013 will remain the same.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-47 NC No.7/15 Dated 2.7.2014 (held on 9.7.2014)	M/ s Hindustan Platnum Ltd, F.No.01/83/50/806/AM12/DES-IV RLA F.No. 03/94/040/0426/AM12/ Lic.No.0310665383 dated 17.11.2011

The Committee considered the case as per agenda. Based on the written clarification/recommendation of TA, C&PC (Chemicals Division) vide their U.O.No.14010/63/2011-Ch.III dated 10.6.2014 and found that the norms recommended by TA does not tally with the written explanation accompanying the recommended norms. Explanation to be sought from TA. Committee decided to defer consideration of the case for four weeks. The case is re-listed for 30-07-2014.

Case No M-47(A) NC No.7/15 Dated 2.7.14 (held on 9.7.2014)	M/ s Vikas Globalone Ltd, F.No.01/83/50/140/AM14/DES-IV RA F.No. 05/24/040/00464/AM13/ Lic. No. 0510350468 dated 1/4/2013

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/38/2010-Chem-II dated 2.7.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Methyl Tin Mercaptide/Stabilizer	1 Kg	1. Tin Ingot/Tin Alloy	0.330 Kg
		2. 2EHTG/TO/TG	0.760 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-47(B) NC No.7/15 Dated 2.7.14 (held on 9.7.2014)	M/ s Vikas Globalone Ltd, F.No.01/83/50/141/AM14/DES-IV RA F.No.05/24/40/465/AM13 Lic.No.0510350475 dated 1/4/2013

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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/38/2010-Chem-II dated 2.7.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Add Flex/PVC Stabilizer/Stabilizer	1 Kg	1. Tin Ingot/Tin Alloy	0.330 Kg
		2. 2EHTG/TO/TG	0.760 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 7/83-ALC1/2014 **MEETING DATE** : 02.07.2014

1	**Case No.:12/49/83-ALC1/2013**	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00891/AM14/	RLA File :30/24/040/00028/AM11/	Lic.No/Date:3010069425 10.09.2010	Defer Date:30.07.2014
	Decision :The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2014.			

2	**Case No.:13/49/83-ALC1/2013**	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00892/AM14/	RLA File :30/24/040/00058/AM11/	Lic.No/Date:3010072507 31.01.2011	Defer Date:30.07.2014
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). Letter issued to RA, Ludhiana for hard copy on 19.6.2014. The case is re-listed for 30.07.2014.			

3	**Case No.:21/44/83-ALC1/2011**	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00766/AM12/	RLA File :05/23/040/00285/AM12/	Lic.No/Date:0510307112 03.11.2011	Defer Date:30.07.2014
	Decision :The Committee considered the case as per agenda and observed that technical Comments were called for from M/o Mines but the same have not been received so far. It was decided to remind Jt. Secretary, M/O Mines to expedite the comments. D.O. letter issued on 3.7.2014. The case is re-listed for 30.7.2014.			

4	**Case No.:6/5/83-ALC1/2014**	Party Name:ACMECHEM LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**

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HQ File :01/83/050/00123/AM15/	RLA File :02/24/040/00217/AM12/	Lic.No/Date:0210175063 07.03.2012	Defer Date:30.07.2014

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Letter to be issued for hard copy. The case is re-listed for 30.7.2014.

5

Case No.:7/5/83-ALC1/2014	Party Name:ACMECHEM LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
HQ File :01/83/050/00124/AM15/	RLA File :02/24/040/00219/AM12/	Lic.No/Date:0210175068 07.03.2012	Defer Date:30.07.2014

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Letter to be issued for hard copy. The case is re-listed for 30.7.2014.

6

Case No.:6/10/83-ALC1/2012	Party Name:RHI CLASIL LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
HQ File :01/83/050/00186/AM13/	RLA File :09/24/040/00645/AM12/	Lic.No/Date:0910051860 22.03.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of M/o Steel vide their U.O.No. 2(8)/2012-TW dated 25.6.2014, the Committee decided to approve the case as under :-

S.No.	Item of export	Item of Import	Quantity per KG of export	Total quantity to be exported under AA (MT)	Total quantity to be allowed under the AA (MT)
1.	Fire Clay Bricks/Shapes	Fire Clay – Non Plastic >15% A1203	0.419	1030	431.786
2.	High Alumina Bricks / Shapes	1. Andalusite >57% A1203	0.022	1062	23.477
		2. Bauxite Calcined >75% A1203	0.716		759.954
		3. Artificial-Corundum-Chemically-Defined-Aluminium >90% A1203	0.060		63.199

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		4. Chromium Oxide >98% Cr.203	0.001		1.360
		5. Mullite>50% A1203	0.123		130.820
		6. Refractory Cements, mortars, concretes & Similar Compositions >45% A1203 and / or MGO and / or Carbon compound	0.008		8.733
3.	Monolithics / Castables (Precast)	1. Alumina, Calcined >65% A1203	0.016	1491	23.646
		2. Andalusite>57% A1203	0.054		80.292
		3. Chromium Oxide >98% Cr203	0.001		1.946
		4. Artificial-Corundum-Chemically-Defined-Aluminium >90% A1203	0.012		18.595
		5. Cellulose-Ethers-Carboxymethyl-Salts >90.0 Lol & PH=7	0.000		0.475
		6. Quicklime-Slaked-Hydraulic-Calcium-Oxide >26.5 Na20 & >54.0 Si02	0.001		2.000
		7. Sillcates-Commercial-Alkali-Metal-Salts >60.0 Si O2 & >17.0 Na 20	0.000		0.250
		8. Acrylic Polymers Difloculent	0.001		1.025
		9. Dolomite >25%	0.001		0.950

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		10. Kaolin and other kaolinic clay >40% A1203	0.015		23.000
		11. Fire clay – Non Plastic >15% A1203	0.002		2.419
		12. Synthetic-Staple-Fibres-Carded-Combed	0.000		0.512
		13. Articles of Iron & Steel	0.000		0.688
		14. Refractory Cements, Mortars, concretes & Similar compositions >45% A1203 and/or MGO and/or Carbon compound	0.025		37.881
		15. Silicon Di-oxide >98% Si02	0.031		45.753
		16. Aluminous Cement >50% A1203	0.050		74.305
		17. Bauxite Calcined > 75% A1203	0.607		905.508
4.	Alumina Carbon Bricks / Shapes (Slidegate Plates)	1. Refractory Cements, Mortars, concretes & Similar compositions >45% A1203 and/or MGO and/or Carbon compound	0.094	26	2.451
		2. Bricks-Shapes-Alumina-Carbon > 75% A1203	0.063		1.627
		3. Refractory-Ceramic-Goods-Retorts-Crucibles Alumina Carbon and / or	0.790		20.529

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		Crucibles Alumina Carbon and / or Zirconia Plates			

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:19/10/83-ALC1/2012	Party Name:RHI CLASIL LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
HQ File :01/83/050/00199/AM13/	RLA File :09/24/040/00653/AM12/	Lic.No/Date:0910051916 28.03.2012	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of M/o Steel vide their U.O.No. 2(8)/2012-TW dated 25.6.2014, the Committee decided to approve the case as under :-

S.No.	Item of export	Item of Import	Quantity per KG of export	Total quantity to be exported under AA (MT)	Total quantity to be allowed under the AA (MT)
1.	Fire Clay Bricks/Shapes	1. Fire Clay – Non Plastic >15% A1203	0.246	6794	1,670.782
		2. Bauxite Calcined > 75% A1203	0.013		88.827
		3. Silicon Carbide > 95% SiC	0.003		23.102
		4. Hydrogen-Rare-Gases-Non-Metals > 95% Si	0.001		3.696
2.	High Alumina Bricks / Shapes	1. Andalusite >57% A1203	0.000492	6063	2.984
		2. Bauxite Calcined >75% A1203	0.744		4,508.128
		3. Artificial-Corundum-Chemically-Defined-	0.069		419.529

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		Aluminium >90% A1203			
		4. Chromium Oxide >98% Cr.203	0.000294		1.781
		5. Mullite>50% A1203	0.032		193.148
		6. Refractory Cements, mortars, concretes & Similar Compositions >45% A1203 and / or MGO and / or Carbon compound	0.00764		46.317
		7. Alumina, Calcined > 65% A1203	0.008		50.944
		8. Silicon Carbide > 95% SiC	0.00128		7.770
		9. Hydrogen-Rare-Gases-Non-Metals >95% Si	0.00018		1.110
3.	Monolithics / Castables (Precast)	1. Alumina, Calcined >65% A1203	0.088	1957	171.302
		2. Chromium Oxide >98% Cr203	0.0000		0.331
		3. Artificial-Corundum-Chemically-Defined-Aluminium >90% A1203	0.140		273.745
		4. Cellulose-Ethers-Carboxymethyl-Salts >90.0 Lol & PH=7	0.000320		0.154
		5. Acrylic Polymers	0.001		1.627
		6. Synthetic-Staple-Fibres-Carded-Combed	0.00034		0.512

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		7. Refractory Cements, Mortars, concretes & Similar compositions >45% A1203 and/or MGO and/or Carbon compound	0.019		37.032
		8. Silicon Di-oxide >98% Si02	0.034		66.084
		9. Aluminous Cement >50% A1203	0.077		151.131
		10. Bauxite Calcined > 75% A1203	0.365		714.948
		11. Mulite > 50% A1203	0.088		171.812
		12. Silicon Carbid >95% SiC	0.0546		106.755
		13. Dead-Burnt Magnesia	0.000008		0.016
		14. Articles of Iron & Steel	0.000147		0.288
4.	Alumina Carbon Bricks / Shapes (Slidegate Plates)	1. Refractory Cements, Mortars, concretes & Similar compositions >45% A1203 and/or MGO and/or Carbon compound	0.056	358	20.204
		2. Bricks-Shapes-Alumina-Carbon > 75% A1203	0.034		12.316
		3. Bricks-Shapes-Alumina-Carbon Refractory-Ceramic-Goods-Retorts-Crucibles Alumina Carbon and / or	0.063		22.553

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वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011
Ministry of Commerce & Industry, New Delhi-110011

		Zirconia Plates			

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

8	**Case No.:5/5/83-ALC1/2014**	Party Name:ACMECHEM LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00122/AM15/	RLA File :02/24/040/00112/AM13/	Lic.No/Date:0210183348 18.10.2012	Defer Date:30.07.2014
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Letter to be issued for hard copy. The case is re-listed for 30.7.2014.			

9	**Case No.:5/40/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00742/AM13/	RLA File :17/24/040/00044/AM13/	Lic.No/Date:1710005129 31.10.2012	Defer Date:30.07.2014
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). Letter issued to RA, Goa for hard copy on 19.6.2014. The case is re-listed for 30.07.2014.			

10	**Case No.:13/40/83-ALC1/2012**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00750/AM13/	RLA File :03/95/040/00521/AM13/	Lic.No/Date:0310715358 21.11.2012	Defer Date:30.07.2014
	Decision :Email for Central Excise Data issued on 12.07.2013. Reminder issued on 12.11.2013 to firm for furnishing the Central Excise Data. Final reminder issued on 17.4.2014. Re-listed for 30.7.2014.			

11	**Case No.:3/5/83-ALC1/2014**	Party Name:ACMECHEM LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00120/AM15/	RLA File :02/24/040/00135/AM13/	Lic.No/Date:0210183914 26.11.2012	Defer Date:30.07.2014
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Letter to be issued for hard copy. The case is re-listed for			

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	30.7.2014.

12	**Case No.:13/43/83-ALC1/2012**	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00785/AM13/	RLA File :04/24/040/00199/AM13/	Lic.No/Date:0410141934 20.12.2012	Defer Date:30.07.2014
	Decision :Comments awaited form C&PC, PC Division. The case is re-listed for 30/7/2014.			

13	**Case No.:46/5/83-ALC1/2013**	Party Name:PARAS POLYCOAT LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00054/AM14/	RLA File :05/24/040/00430/AM13/	Lic.No/Date:0510346246 15.02.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/8/2014-PC-II dated 20.3.2014 & 11.6.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
White Master Batch (Containing 45+/-1% Titanium Dioxide, 40+/-1% LLDPE and 15+/-1% Calcium Carbonate)	1 Kg	1. Titanium Dioxide 2. LLDPE Granules 3. Calcium Carbonate	0.4635 Kg 0.4120 Kg 0.1545 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

14	**Case No.:61/5/83-ALC1/2013**	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00069/AM14/	RLA File :08/24/040/00400/AM13/	Lic.No/Date:0810118473 18.02.2013	Defer Date:30.07.2014
	Decision :The Committee considered the case as per agenda and Committee noted that Central Excise Data certified by Central Excise from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 19.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2013.			

15	**Case No.:62/5/83-ALC1/2013**	Party Name:SRIRAM COMPOUNDS PVT. LTD .	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00070/AM14/	RLA File :05/24/040/00419/AM13/	Lic.No/Date:0510346349 18.02.2013	Defer Date:30.07.2014

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	Decision :D/L dated 23.7.2013 issued by DIPP. 2nd D/L issued by DIPP on 6.8.2013. Reminder issued by TA on 10.12.2013. Comments awaited. The case is re-listed for 30.7.2014.

16	**Case No.:13/5/83-ALC1/2013**	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00021/AM14/	RLA File :03/95/040/00348/AM13/	Lic.No/Date:0310724589 19.02.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Final reminder issued for CE Data on 17.4.2014. The case is re-listed for 30.7.2014			

17	**Case No.:59/5/83-ALC1/2013**	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00067/AM14/	RLA File :08/24/040/00402/AM13/	Lic.No/Date:0810118630 20.02.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Central Excise Data certified by Central Excise from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 19.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2013.			

18	**Case No.:72/5/83-ALC1/2013**	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00080/AM14/	RLA File :08/24/040/00399/AM13/	Lic.No/Date:0810118629 20.02.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Central Excise Data certified by Central Excise from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 19.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2013.			

19	**Case No.:73/5/83-ALC1/2013**	Party Name:COLORANT LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00081/AM14/	RLA File :08/24/040/00410/AM13/	Lic.No/Date:0810118579 20.02.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked vide letter dated 23.6.2014 to expedite their comments. The case is re-listed for 30.7.2014.			

20	**Case No.:78/5/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**

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	HQ File :01/83/050/00086/AM14/	RLA File :08/24/040/00397/AM13/	Lic.No/Date:0810118720 21.02.2013	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2014.			

21	**Case No.:79/5/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00087/AM14/	RLA File :08/24/040/00403/AM13/	Lic.No/Date:0810118721 21.02.2013	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) vide letter dated 23.6.2014 was asked to expedite their comments. The case is re-listed for 30.7.2014.			

22	**Case No.:13/51/83-ALC1/2012**	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00919/AM13/	RLA File :15/24/040/00010/AM13/	Lic.No/Date:1510018547 22.02.2013	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) vide letter dated 23.6.2014 was asked to expedite their comments. The case is re-listed for 30.7.2014.			

23	**Case No.:15/5/83-ALC1/2013**	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00023/AM14/	RLA File :03/95/040/00879/AM13/	Lic.No/Date:0310725421 22.02.2013	Defer Date:30.07.2014
	Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise earlier. Letter had been issued on 17.4.2014. The case is re-listed for 30.7.14.			

24	**Case No.:60/5/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00068/AM14/	RLA File :08/24/040/00411/AM13/	Lic.No/Date:0810118792 25.02.2013	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) vide letter dated 23.6.2014 was asked to expedite their comments. The case is re-listed for 30.7.2014.			

25	**Case No.:74/5/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**

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	HQ File :01/83/050/00082/AM14/	RLA File :08/24/040/00415/AM13/	Lic.No/Date:0810118794 25.02.2013	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) vide letter dated 23.6.2014 was asked to expedite their comments. The case is re-listed for 30.7.2014.			

26	**Case No.:82/5/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00090/AM14/	RLA File :08/24/040/00412/AM13/	Lic.No/Date:0810118793 25.02.2013	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) vide letter dated 23.6.2014 was asked to expedite their comments. The case is re-listed for 30.7.2014.			

27	**Case No.:51/5/83-ALC1/2013**	Party Name:ASIATIC INDUSTRIES	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00059/AM14/	RLA File :08/24/040/00404/AM13/	Lic.No/Date:0810118866 27.02.2013	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) vide letter dated 23.6.2014 was asked to expedite their comments. The case is re-listed for 30.7.2014.			

28	**Case No.:76/5/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00084/AM14/	RLA File :08/24/040/00420/AM13/	Lic.No/Date:0810118908 28.02.2013	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) vide letter dated 23.6.2014 was asked to expedite their comments. The case is re-listed for 30.7.2014.			

29	**Case No.:44/5/83-ALC1/2013**	Party Name:TASKAR CHEMICALS PVT. LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00052/AM14/	RLA File :03/95/040/00954/AM13/	Lic.No/Date:0310726621 04.03.2013	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) vide letter dated 23.6.2014 was asked to expedite their comments. The case is re-listed for 30.7.2014.			

30	**Case No.:52/5/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**

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HQ File :01/83/050/00060/AM14/	RLA File :08/24/040/00422/AM13/	Lic.No/Date:0810119017 05.03.2013	Defer Date:30.07.2014

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) vide letter dated 23.6.2014 was asked to expedite their comments. The case is re-listed for 30.7.2014.

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Case No.:31/7/83-ALC1/2013	Party Name:SAVITA POLYMERS LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
HQ File :01/83/050/00132/AM14/	RLA File :03/95/040/00799/AM13/	Lic.No/Date:0310727030 06.03.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/63/2013-PC.II dated 11.6.2014, the Committee decided to approve the case as per SION S.No.A-3345, as under :-

Export Item	Qty.	Import Item	Qty.
White/Yellow Petroleum Jelly	1 Kg	1. Base Oil	0.750 Kg
		2. Paraffin Wax	0.170 Kg
		3. Micro – Crystalline Wax	0.090 Kg

The export product nomenclature indicated by the firm and as well as in SION A-3345 is same i.e. "White / Yellow Petroleum Jelly" and the formulation/ratio of raw materials will very depending on the export orders

In view of the above, DCPC is of the view that the present application may be decided as per SION at A-3345.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:24/5/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
HQ File :01/83/050/00032/AM14/	RLA File :03/95/040/00825/AM13/	Lic.No/Date:0310727321 07.03.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/74/2011-Ch.II dated 3.12.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
STERCOPOL 100615 (Iso	1 Kg	1. Iso Decanol	0.123 Kg

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Decanol 6 mole Ethoxylate Propoxylate 15 mole Ethoxylate)		2. Ethylene Oxide 3. Propylene Oxide	0.206 Kg 0.680 Kg
STERNIL AAG (40) (Mixture of anionic and nonionic surfactants)	1 Kg	Sodium Sulphite	0.300 Kg
STEROL 120G (BG) (Fatty Alcohol Poly Glycol Ether/lauryl Alcohol 4.5 mole Ethoxylated)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.495 Kg 0.505 Kg
STEROL 1006 (Decyl Alcohol Ethoxylate/Decyl Alcohol 6 moles Ethoxylated)	1 Kg	1. Decyl Alcohol 2. Ethylene Oxide	0.374 Kg 0.625 Kg
STEROL 1203 (Lauryl Alcohol 3 mole Ethoxylate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.595 Kg 0.404 Kg
STEROL 1303 (Tri Decyl Alcohol 3 mole Ethoxylate)	1 Kg	1. Tri Decyl Alcohol 2. Ethylene Oxide	0.602 Kg 0.397 Kg
STEROL 161820 (F) (Cetostearyl Alcohol 21 mole ethoxylate)	1 Kg	1. Ceto Stearyl Alcohol 3. Ethylene Oxide	0.217 Kg 0.783 Kg
STEROCARE GMS SE (I) (Glycerol Monostearate)	1 Kg	Stearic Acid	0.793 Kg
STEROTEX NFDF 700 (Condendste of Epichlorohydrine with Dimethyl Amine)	1 Kg	1. Epichlorohydrine 2. Di Methyl Amine	0.650 Kg 0.327 Kg
STERO DEEA (N,n-diethyl lethanolamine)	1 Kg	1. Diethyl Amine 2. Ethylene Oxide	0.637 Kg 0.384 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

33	**Case No.:70/5/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00078/AM14/	RLA File :08/24/040/00427/AM13/	Lic.No/Date:0810119168 08.03.2013	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) vide letter dated 23.6.2014 was asked to expedite their comments. The case is re-listed for 30.7.2014.			

34	**Case No.:31/5/83-ALC1/2013**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00039/AM14/	RLA File :03/94/040/00977/AM13/	Lic.No/Date:0310727830 12.03.2013	Defer Date:30.07.2014
	Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Final reminder to the			

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	firm for CE Data issued on 17.4.2014. The case is re-listed for 30.7.2014.

35	**Case No.:42/5/83-ALC1/2013**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00050/AM14/	RLA File :03/95/040/00974/AM13/	Lic.No/Date:0310727826 12.03.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II 14012/12/2013 dated 4.7.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Mancozeb Technical 85%	1 Kg	1. Carbon Di Sulphide	0.532 Kg
		2. Ethylene Diamine	0.21 Kg
		3. Sodium Ligno Sulfonate (Borrresperse NA)	0.25 Kg
		4. Manganese Sulphate	0.509 Kg
		5. Zinc Sulphate	0.047 Kg
		6. Hexamine	0.02 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

36	**Case No.:50/5/83-ALC1/2013**	Party Name:ARHAM PETROCHEM PVT.LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00058/AM14/	RLA File :08/24/040/00435/AM13/	Lic.No/Date:0810119294 12.03.2013	Defer Date:30.07.2014

Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 30.7.2014.

37	**Case No.:56/5/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00064/AM14/	RLA File :08/24/040/00429/AM13/	Lic.No/Date:0810119298 12.03.2013	Defer Date:30.07.2014

Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) vide letter dated 23.6.2014 was asked to expedite their comments. The case is re-listed for 30.7.2014.

38	**Case No.:58/5/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**

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	HQ File :01/83/050/00066/AM14/	RLA File :08/24/040/00431/AM13/	Lic.No/Date:0810119297 12.03.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 6.9.2013 and reminder issued on 10.12.2013. Final reminder to be issued. The case is re-listed for 30.7.2014.			

39	**Case No.:43/5/83-ALC1/2013**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00051/AM14/	RLA File :03/95/040/00674/AM13/	Lic.No/Date:0310727964 13.03.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Central Excise Data certified by CA from the firm has been received. Committee decided to seek justification from firm for unable to give Central Excise data duly certified by Central Excise. Letter to be issued. The case is re-listed for 30.7.2013.			

40	**Case No.:28/21/83-ALC1/2013**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00314/AM14/	RLA File :03/95/040/00675/AM13/	Lic.No/Date:0310728485 18.03.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Final reminder issued on 17.4.2014. The case is re-listed for 30.7.2014.			

41	**Case No.:32/7/83-ALC1/2013**	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00133/AM14/	RLA File :03/94/040/00918/AM13/	Lic.No/Date:0310728667 19.03.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter had been issued on 5.3.2014. Reminder issued on 23.6.2014. The case is re-listed for 30.7.2014.			

42	**Case No.:36/7/83-ALC1/2013**	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00137/AM14/	RLA File :03/94/040/00929/AM13/	Lic.No/Date:0310728668 19.03.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter had been issued on 5.3.2014. Reminder issued on 23.6.2014. The case is re-listed for 30.7.2014.			

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43	**Case No.:29/21/83-ALC1/2013**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00315/AM14/	RLA File :03/95/040/01021/AM13/	Lic.No/Date:0310728821 20.03.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by Chartered Accountant not certified by Central Excise. Reply to be issued. The case is re-listed for 30.7.2013			

44	**Case No.:24/7/83-ALC1/2013**	Party Name:ARHAM PETROCHEM PVT.LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00125/AM14/	RLA File :08/24/040/00458/AM13/	Lic.No/Date:0810119675 21.03.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) vide letter dated 23.6.2014 was asked to expedite their comments. The case is re-listed for 30.7.2014.			

45	**Case No.:85/5/83-ALC1/2013**	Party Name:RISHI CHEMICAL WORKS PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00093/AM14/	RLA File :02/24/040/00206/AM13/	Lic.No/Date:0210188050 26.03.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) vide letter dated 23.6.2014 was asked to expedite their comments. The case is re-listed for 30.7.2014.			

46	**Case No.:29/17/83-ALC1/2013**	Party Name:ITC LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00202/AM14/	RLA File :09/24/040/00524/AM13/	Lic.No/Date:0910055573 27.03.2013	Defer Date:30.07.2014
	Decision : Hard Copy not received from RA. Reminder has been issued on 10.12.2013 and 22.1.2014. Committee decided to write to D.O. to RA, Hyderabad for hard copy of application. The Case is re-listed for 30.7.2014.			

47	**Case No.:5/42/83-ALC1/2013**	Party Name:KMB TRADING CORPORATION P LTD,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00700/AM14/	RLA File :32/24/040/00054/AM13/	Lic.No/Date:3210061936 28.03.2013	Defer Date:30.07.2014
	Decision :D/L dated 4.4.2014 issued by DIPP. Reminder issued by this office on 24.6.2014. The case is re-listed for 30.7.2014			

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48	**Case No.:3/17/83-ALC1/2013**	Party Name:SATYAM POLY PLAST	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00176/AM14/	RLA File :13/24/040/00054/AM13/	Lic.No/Date:1310042625 01.04.2013	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 30.7.2014.			

49	**Case No.:21/7/83-ALC1/2013**	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00122/AM14/	RLA File :02/24/040/00207/AM13/	Lic.No/Date:0210188255 02.04.2013	Defer Date:30.07.2014
	Decision :The Committee considered the case as per agenda and decided to defer consideration of case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-14). Letter issued on 21.11.2013. Reminder issued on 15.1.2014 and 21.2.2014. The case is re-listed for 30.7.2014.			

50	**Case No.:57/26/83-ALC1/2013**	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00380/AM14/	RLA File :03/94/040/00010/AM14/	Lic.No/Date:0310730970 10.04.2013	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

51	**Case No.:7/17/83-ALC1/2013**	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00180/AM14/	RLA File :31/83/040/00202/AM13/	Lic.No/Date:3110057932 16.04.2013	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) vide letter dated 23.6.2014 was asked to expedite their comments. The case is re-listed for 30.7.2014.			

52	**Case No.:37/17/83-ALC1/2013**	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00210/AM14/	RLA File :09/24/040/00003/AM14/	Lic.No/Date:0910055775 17.04.2013	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) vide letter dated 23.6.2014 was asked to expedite their comments. The case is re-listed for 30.7.2014.			

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53	**Case No.:76/17/83-ALC1/2013**	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00249/AM14/	RLA File :03/95/040/01038/AM13/	Lic.No/Date:0310731873 18.04.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise earlier. Final reminder had been issued on 15.5.2013. The case is re-listed for 30.7.2014.			

54	**Case No.:2/5/83-ALC1/2013**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00010/AM14/	RLA File :17/24/040/00006/AM14/	Lic.No/Date:1710005296 22.04.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). E-mail issued to RA, Goa for hard copy of application on 20.6.2014. The case is re-listed for 30.07.2014			

55	**Case No.:18/17/83-ALC1/2013**	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00191/AM14/	RLA File :08/24/040/00002/AM14/	Lic.No/Date:0810120486 25.04.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Central Excise Data certified by Central Excise from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 19.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2013.			

56	**Case No.:77/26/83-ALC1/2013**	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00400/AM14/	RLA File :05/23/040/00006/AM14/	Lic.No/Date:0510353071 03.05.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that the reply given by the firm is incomplete. Deptt. Of C&PC(PC Div) again D/L issued to firm on 27.5.2014. The case is re-listed for 30.7.2014.			

57	**Case No.:25/17/83-ALC1/2013**	Party Name:PERFECT COLOURANTS AND PLASTICS PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00198/AM14/	RLA File :34/24/040/00025/AM14/	Lic.No/Date:3410036804 07.05.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Deptt. of C&PC(PC Div) vide letter dated 23.6.2014 was asked to expedite their comments. The case is re-			

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Ministry of Commerce & Industry, New Delhi-110011

	listed for 30.7.2014.

58	**Case No.:49/17/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00222/AM14/	RLA File :08/24/040/00022/AM14/	Lic.No/Date:0810120969 10.05.2013	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) vide letter dated 23.6.2014 was asked to expedite their comments. The case is re-listed for 30.7.2014.			

59	**Case No.:72/17/83-ALC1/2013**	Party Name:BEE CHEMS	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00245/AM14/	RLA File :06/24/040/00006/AM14/	Lic.No/Date:0610031939 10.05.2013	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 30.7.2014.			

60	**Case No.:73/17/83-ALC1/2013**	Party Name:BEE CHEMS	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00246/AM14/	RLA File :06/24/040/00005/AM14/	Lic.No/Date:0610031938 10.05.2013	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 30.7.2014.			

61	**Case No.:50/17/83-ALC1/2013**	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00223/AM14/	RLA File :05/23/040/00033/AM14/	Lic.No/Date:0510353883 13.05.2013	Defer Date:
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 30.7.2014.			

62	**Case No.:4/8/83-ALC1/2013**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status: Case Withdrawn**
	HQ File :01/83/050/00154/AM14/	RLA File :17/24/040/00019/AM14/	Lic.No/Date:1710005318 14.05.2013	Defer Date:
	Decision :The Committee considered the case as per agenda and noted that RLA, Goa vide E-mail dated 1.7.2014 has intimated that the license has been issued on repeat basis vide Meeting No.26/83 dated 28.9.2011. RA is advised to dispose of the present application as per norms already approved. Hence the present application has been			

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	withdrawn.

63	**Case No.:5/8/83-ALC1/2013**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status: Case Withdrawn**
	HQ File :01/83/050/00155/AM14/	RLA File :17/24/040/00025/AM14/	Lic.No/Date:1710005324 15.05.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, Goa vide E-mail dated 1.7.2014 has intimated that the license has been issued on repeat basis vide Meeting No.19/83 dated 08.08.2012. RA is advised to dispose of the present application as per norms already approved. Hence the present application has been withdrawn.			

64	**Case No.:6/8/83-ALC1/2013**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status: Case Withdrawn**
	HQ File :01/83/050/00156/AM14/	RLA File :17/24/040/00023/AM14/	Lic.No/Date:1710005329 16.05.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, Goa vide E-mail dated 1.7.2014 has intimated that the license has been issued on repeat basis vide Meeting No.27/83 dated 05.10.2011. RA is advised to dispose of the present application as per norms already approved. Hence the present application has been withdrawn.			

65	**Case No.:5/26/83-ALC1/2013**	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status: Case Deferred**
	HQ File :01/83/050/00328/AM14/	RLA File :03/95/040/01050/AM13/	Lic.No/Date:0310735655 27.05.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Reminder had been issued on 17.4.2014. The case is re-listed for 30.7.2014.			

66	**Case No.:26/17/83-ALC1/2013**	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00199/AM14/	RLA File :05/23/040/00064/AM14/	Lic.No/Date:0510355507 29.05.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that the reply given by the firm is incomplete. Deptt. Of C&PC(PC Div) again D/L issued to firm on 27.5.2014. The case is re-listed for 30.7.2014.			

67	**Case No.:60/26/83-ALC1/2013**	Party Name:DAIKAFFIL CHEMICALS INDIA LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**

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	HQ File :01/83/050/00383/AM14/	RLA File :03/94/040/01128/AM13/	Lic.No/Date:0310737162 10.06.2013	Defer Date:30.07.2014
	Decision :D/L dated 6.12.2013 issued by Deptt. of C&PC(PC.Div). Reminder issued on 17.4.2014 and 23.6.2014. Re-listed for 30.7.2014.			

68	**Case No.:59/26/83-ALC1/2013**	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00382/AM14/	RLA File :03/94/040/00202/AM14/	Lic.No/Date:0310737262 11.06.2013	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) vide letter dated 23.6.2014 was asked to expedite their comments. The case is re-listed for 30.7.2014.			

69	**Case No.:13/26/83-ALC1/2013**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00336/AM14/	RLA File :03/95/040/00831/AM13/	Lic.No/Date:03107373 10 13.06.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II 15022/4/2014 dated 4.7.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Asulam 40SI W/W (Asulam 40% SL)	1 Kg	1. 4-(Aminosulfonyl) Aniline 2. Dimethyl Carbonate 3. Sodium Methoxide 98%	0.306 Kg 0.165 Kg 0.098 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

70	**Case No.:14/26/83-ALC1/2013**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00337/AM14/	RLA File :03/95/040/01058/AM13/	Lic.No/Date:0310737312 13.06.2013	Defer Date:30.07.2014
	Decision :The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter had been issued on 17.4.2014. The case is re-listed for 30.7.2014.			

71	**Case No.:15/26/83-ALC1/2013**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/83-ALC1/2014	**Status:Case Deferred**

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			02.07.2014	
	HQ File :01/83/050/00338/AM14/	RLA File :03/95/040/01059/AM13/	Lic.No/Date:0310737311 13.06.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter had been issued on 17.4.2014. The case is re-listed for 30.7.2014.			

72	**Case No.:2/13/83-ALC1/2013**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00164/AM14/	RLA File :03/95/040/00181/AM14/	Lic.No/Date:0310737723 14.06.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Central Excise Data certified by Central Excise from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 18.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2013.			

73	**Case No.:11/26/83-ALC1/2013**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00334/AM14/	RLA File :03/95/040/00147/AM14/	Lic.No/Date:0310737714 14.06.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Central Excise Data certified by Central Excise from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 17.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2013.			

74	**Case No.:6/21/83-ALC1/2013**	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00292/AM14/	RLA File :08/24/040/00110/AM14/	Lic.No/Date:0810122025 18.06.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and Committee noted that Central Excise Data certified by Central Excise from the firm has been received and sent to Deptt. of C&PC(Chem Div.) on 19.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2013.			

75	**Case No.:10/21/83-ALC1/2013**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00296/AM14/	RLA File :08/24/040/00079/AM14/	Lic.No/Date:0810122024 18.06.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

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76	**Case No.:17/26/83-ALC1/2013**	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00340/AM14/	RLA File :03/95/040/00239/AM14/	Lic.No/Date:0310739216 26.06.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The firm vide letter dated 2.5.2014 has requested to allow some time to furnish Central Excise Data. The Committee decided to defer consideration of the case for four weeks. The case re-listed for 30.7.2014.			

77	**Case No.:75/26/83-ALC1/2013**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00398/AM14/	RLA File :08/24/040/00106/AM14/	Lic.No/Date:0810122298 27.06.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 2.7.2014.			

78	**Case No.:76/26/83-ALC1/2013**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00399/AM14/	RLA File :08/24/040/00114/AM14/	Lic.No/Date:0810122297 27.06.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

79	**Case No.:2/5/83-ALC1/2014**	Party Name:ACMECHEM LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00119/AM15/	RLA File :02/24/040/00035/AM14/	Lic.No/Date:0210191113 27.06.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 30.7.2014.			

80	**Case No.:4/5/83-ALC1/2014**	Party Name:ACMECHEM LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Deffered**
	HQ File :01/83/050/00121/AM15/	RLA File :02/24/040/00036/AM14/	Lic.No/Date:0210191115 27.06.2013	Defer Date:13.08.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 13.8.2014.			

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Ministry of Commerce & Industry, New Delhi-110011

81	**Case No.:62/26/83-ALC1/2013**	Party Name:GANDHI AND ASSOCIATES	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00385/AM14/	RLA File :34/24/040/00014/AM14/	Lic.No/Date:3410037344 04.07.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 30.7.2014.			

82	**Case No.:49/26/83-ALC1/2013**	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00372/AM14/	RLA File :03/94/040/00066/AM14/	Lic.No/Date:0310740469 05.07.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) vide letter dated 23.6.2014 was asked to expedite their comments. The case is re-listed for 30.7.2014.			

83	**Case No.:51/26/83-ALC1/2013**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00374/AM14/	RLA File :03/94/040/00129/AM14/	Lic.No/Date:0310740478 05.07.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Re-listed for 30.7.2014			

84	**Case No.:54/26/83-ALC1/2013**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00377/AM14/	RLA File :03/94/040/00228/AM14/	Lic.No/Date:0310740482 05.07.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Re-listed for 30.7.2014			

85	**Case No.:53/26/83-ALC1/2013**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00376/AM14/	RLA File :03/94/040/00268/AM14/	Lic.No/Date:0310740658 08.07.2013	Defer Date:30.07.2014

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	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Re-listed for 30.7.2014

86	**Case No.:4/26/83-ALC1/2013**	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00327/AM14/	RLA File :03/95/040/00120/AM14/	Lic.No/Date:0310740773 09.07.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

87	**Case No.:21/26/83-ALC1/2013**	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00344/AM14/	RLA File :03/95/040/00052/AM14/	Lic.No/Date:0310741054 10.07.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

88	**Case No.:33/26/83-ALC1/2013**	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00356/AM14/	RLA File :03/95/040/00119/AM14/	Lic.No/Date:0310741050 10.07.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

89	**Case No.:16/21/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00302/AM14/	RLA File :08/24/040/00154/AM14/	Lic.No/Date:0810122699 11.07.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

90	**Case No.:1/1/83-ALC1/2014**	Party Name:TCPL PACKAGING LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00941/AM14/	RLA File :03/95/040/00224/AM14/	Lic.No/Date:0310741149 11.07.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer			

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	consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Letter to be issued for hard copy of application. The case is re-listed for 30.7.2014.

91	**Case No.:18/21/83-ALC1/2013**	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00304/AM14/	RLA File :05/23/040/00142/AM14/	Lic.No/Date:0510359599 12.07.2013	Defer Date:30.07.2014
	Decision :: The Committee considered the case as per agenda and noted that the reply given by the firm is incomplete. Deptt. Of C&PC(PC Div) again D/L issued to firm on 27.5.2014. The case is re-listed for 30.7.2014.			

92	**Case No.:21/30/83-ALC1/2013**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00483/AM14/	RLA File :03/94/040/00128/AM14/	Lic.No/Date:0310741437 15.07.2013	Defer Date:30.07.2014
	Decision :The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Re-listed for 30.7.2014			

93	**Case No.:32/30/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00494/AM14/	RLA File :08/24/040/00149/AM14/	Lic.No/Date:0810122791 15.07.2013	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

94	**Case No.:17/30/83-ALC1/2013**	Party Name:INDIAN DYESSTUFF & CHEMICALS MFG CO	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00479/AM14/	RLA File :03/94/040/00294/AM14/	Lic.No/Date:0310741764 17.07.2013	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

95	**Case No.:1/18/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**

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	HQ File :01/83/050/00275/AM14/	RLA File :08/24/040/00162/AM14/	Lic.No/Date:0810122899 18.07.2013	Defer Date:30.07.2014
	Decision :The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Final reminder had been issued on 17.4.2014. The case is re-listed for 30.7.2014.			

96	**Case No.:2/18/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00276/AM14/	RLA File :08/24/040/00163/AM14/	Lic.No/Date:0810122900 18.07.2013	Defer Date:30.07.2014
	Decision :The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Final reminder had been issued on 17.4.2014. The case is re-listed for 30.7.2014.			

97	**Case No.:34/26/83-ALC1/2013**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00357/AM14/	RLA File :03/95/040/00290/AM14/	Lic.No/Date:0310742260 19.07.2013	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

98	**Case No.:28/30/83-ALC1/2013**	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00490/AM14/	RLA File :05/23/040/00158/AM14/	Lic.No/Date:0510360321 19.07.2013	Defer Date:30.07.2014
	Decision :D/L dated 19.12.2013 issued by DIPP. Reminder issued by this office on 31.3.2014. The case is re-listed for 30.7.2014.			

99	**Case No.:4/18/83-ALC1/2013**	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00278/AM14/	RLA File :08/24/040/00150/AM14/	Lic.No/Date:0810123039 22.07.2013	Defer Date:30.07.2014
	Decision :The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Reminder had been issued on 17.4.2014. The case is re-listed for 30.7.2014.			

100	**Case No.:31/30/83-ALC1/2013**	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00493/AM14/	RLA File :05/23/040/00161/AM14/	Lic.No/Date:0510360496 23.07.2013	Defer Date:30.07.2014

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	Decision :D/L dated 12.2.2014 issued by Deptt. of C&PC(Chem.Div). Reminder to be issued by this office. Re-listed for 30.7.2014.

101	**Case No.:116/26/83-ALC1/2013**	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00439/AM14/	RLA File :31/83/040/00028/AM14/	Lic.No/Date:3110059549 25.07.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

102	**Case No.:117/26/83-ALC1/2013**	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00440/AM14/	RLA File :31/83/040/00029/AM14/	Lic.No/Date:3110059550 25.07.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

103	**Case No.:82/26/83-ALC1/2013**	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00405/AM14/	RLA File :05/23/040/00163/AM14/	Lic.No/Date:0510360912 26.07.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that the reply given by the firm is incomplete. Deptt. of C&PC(PC Div) again D/L issued to firm on 27.5.2014. The case is re-listed for 30.7.2014.			

104	**Case No.:23/30/83-ALC1/2013**	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00485/AM14/	RLA File :03/94/040/00310/AM14/	Lic.No/Date:0310743000 26.07.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

105	**Case No.:63/30/83-ALC1/2013**	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00525/AM14/	RLA File :06/24/040/00015/AM14/	Lic.No/Date:0610033186 26.07.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

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106	**Case No.:29/34/83-ALC1/2013**	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00564/AM14/	RLA File :05/23/040/00150/AM14/	Lic.No/Date:0510360919 26.07.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that the reply given by the firm is incomplete. Deptt. of C&PC(PC Div) again D/L issued to firm on 27.5.2014. The case is re-listed for 30.7.2014.			

107	**Case No.:113/26/83-ALC1/2013**	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00436/AM14/	RLA File :08/24/040/00170/AM14/	Lic.No/Date:0810123302 29.07.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that the reply given by the firm is incomplete. Deptt. of C&PC(PC Div) again D/L issued to firm on 27.5.2014. The case is re-listed for 30.7.2014.			

108	**Case No.:114/26/83-ALC1/2013**	Party Name:ATUL LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00437/AM14/	RLA File :08/24/040/00175/AM14/	Lic.No/Date:0810123301 29.07.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

109	**Case No.:20/30/83-ALC1/2013**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00482/AM14/	RLA File :03/94/040/00308/AM14/	Lic.No/Date:0310743226 29.07.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Re-listed for 30.7.2014			

110	**Case No.:48/26/83-ALC1/2013**	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00371/AM14/	RLA File :03/95/040/00999/AM13/	Lic.No/Date:0310743684 01.08.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

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111	**Case No.:28/26/83-ALC1/2013**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00351/AM14/	RLA File :03/94/040/00342/AM14/	Lic.No/Date:0310743967 02.08.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Final reminder has been issued on 17.4.2014. The case is re-listed for 30.7.2014.			

112	**Case No.:96/26/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00419/AM14/	RLA File :08/24/040/00179/AM14/	Lic.No/Date:0810123461 02.08.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

113	**Case No.:120/26/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00443/AM14/	RLA File :08/24/040/00180/AM14/	Lic.No/Date:0810123460 02.08.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

114	**Case No.:121/26/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00444/AM14/	RLA File :08/24/040/00181/AM14/	Lic.No/Date:0810123458 02.08.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Final reminder had been issued on 15.5.2014. The case is re-listed for 30.7.2014.			

115	**Case No.:95/26/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00418/AM14/	RLA File :08/24/040/00193/AM14/	Lic.No/Date:0810123500 05.08.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

116	**Case No.:109/26/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**

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Dy.Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011

	HQ File :01/83/050/00432/AM14/	RLA File :08/24/040/00192/AM14/	Lic.No/Date:0810123501 05.08.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. Committee noticed that Central Excise Data not received from the firm and decided to defer the case. Letter to be issued. The case is re-listed for 30.7.2014.			

117	**Case No.:101/26/83-ALC1/2013**	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00424/AM14/	RLA File :08/24/040/00214/AM14/	Lic.No/Date:0810123847 16.08.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Reminder had been issued on 17.4.2014. The case is re-listed for 30.7.2014.			

118	**Case No.:122/26/83-ALC1/2013**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00445/AM14/	RLA File :08/24/040/00215/AM14/	Lic.No/Date:0810123891 16.08.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

119	**Case No.:123/26/83-ALC1/2013**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00446/AM14/	RLA File :08/24/040/00216/AM14/	Lic.No/Date:0810123890 16.08.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

120	**Case No.:49/30/83-ALC1/2013**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00511/AM14/	RLA File :03/94/040/00328/AM14/	Lic.No/Date:0310745763 19.08.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Re-listed for 30.7.2014			

121	**Case No.:1/23/83-ALC1/2013**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**

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Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011

	HQ File :01/83/050/00320/AM14/	RLA File :17/24/040/00066/AM14/	Lic.No/Date:1710005488 22.08.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

122	**Case No.:72/3/83-ALC1/2014**	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00094/AM15/	RLA File :03/95/040/00437/AM14/	Lic.No/Date:0310747482 29.08.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

123	**Case No.:82/42/83-ALC1/2013**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00777/AM14/	RLA File :03/94/040/00362/AM14/	Lic.No/Date:0310747728 30.08.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Re-listed for 30.7.2014			

124	**Case No.:11/30/83-ALC1/2013**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00473/AM14/	RLA File :08/24/040/00221/AM14/	Lic.No/Date:0810124438 04.09.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

125	**Case No.:14/30/83-ALC1/2013**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00476/AM14/	RLA File :08/24/040/00222/AM14/	Lic.No/Date:0810124439 04.09.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

126	**Case No.:61/30/83-ALC1/2013**	Party Name:BEE CHEMS	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00523/AM14/	RLA File :06/24/040/00017/AM14/	Lic.No/Date:0610033879 11.09.2013	Defer Date:30.07.2014

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Ministry of Commerce, New Delhi-110011

	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 30.7.2014.

127	**Case No.:9/28/83-ALC1/2013**	Party Name:GOYAL INDIA	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00461/AM14/	RLA File :29/24/040/00006/AM14/	Lic.No/Date:2910022553 12.09.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that Deptt. of C&PC(PC Div) returned the application and consequently it was referred to DIPP. Hard copy of the application to be sent to DIPP. Accordingly the case may be re-listed on 30.7.2014			

128	**Case No.:58/34/83-ALC1/2013**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00593/AM14/	RLA File :03/94/040/00433/AM14/	Lic.No/Date:0310749669 16.09.2013	Defer Date:30.07.2014
	Decision: The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Re-listed for 30.7.2014.			

129	**Case No.:37/34/83-ALC1/2013**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00572/AM14/	RLA File :03/95/040/00330/AM14/	Lic.No/Date:0310749980 17.09.2013	Defer Date: 30.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of Central Excise Data duly certified by Central Excise. The case is re-listed for 30.7.2014.			

130	**Case No.:51/34/83-ALC1/2013**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00586/AM14/	RLA File :03/95/040/00238/AM14/	Lic.No/Date:0310750177 18.09.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/64/2013-Ch.II dated 22.1.2014, the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.

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Directorate General of Foreign Trade
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Ministry of Commerce & Industry, New Delhi-110011

STERO 2 EHS (Sodium salt of partially sulphonated Ethyl Hexanol)	1 Kg	2-Ethyl Hexanol	0.366 Kg
STERO CO 2000 (Polyethylene Triglyceride Ricinoleic Acid/Triglyceride Ricinoleic Acid 205 moles Ethyoxylated)	1 Kg	1. Ethylene Oxide	0.906 Kg
STERO TAM 100 (Tallow Amine Ethoxylate/Tallow Amine 12 Mole Ethoxylated)	1 Kg	1. Ethylene Oxide 2. Tallow Amine	0.679 Kg 0.231 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

131	**Case No.:16/42/83-ALC1/2013**	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00711/AM14/	RLA File :09/24/040/00285/AM14/	Lic.No/Date:0910057614 19.09.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

132	**Case No.:41/42/83-ALC1/2013**	Party Name:AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00736/AM14/	RLA File :31/83/040/00082/AM14/	Lic.No/Date:3110060392 20.09.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 30.7.2014.			

133	**Case No.:28/42/83-ALC1/2013**	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00723/AM14/	RLA File :31/83/040/00115/AM14/	Lic.No/Date:3110060623 07.10.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

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Ministry of Commerce & Industry, New Delhi-110011

134	**Case No.:60/42/83-ALC1/2013**	Party Name:CALIBRE CHEMICALS PVT.LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00755/AM14/	RLA File :03/94/040/01013/AM13/	Lic.No/Date:0310752446 07.10.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

135	**Case No.:66/42/83-ALC1/2013**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00761/AM14/	RLA File :03/94/040/00565/AM14/	Lic.No/Date:0310752461 07.10.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Re-listed for 30.7.2014			

136	**Case No.:1/29/83-ALC1/2013**	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00462/AM14/	RLA File :30/24/040/00034/AM14/	Lic.No/Date:3010097384 08.10.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

137	**Case No.:61/42/83-ALC1/2013**	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00756/AM14/	RLA File :03/95/040/00542/AM14/	Lic.No/Date:0310753766 15.10.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

138	**Case No.:68/42/83-ALC1/2013**	Party Name:TASKAR CHEMICALS PVT. LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00763/AM14/	RLA File :03/95/040/00560/AM14/	Lic.No/Date:0310753759 15.10.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

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Ministry of Commerce & Industry, New Delhi-110011

139	**Case No.:20/42/83-ALC1/2013**	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00715/AM14/	RLA File :09/24/040/00040/AM14/	Lic.No/Date:0910057942 17.10.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

140	**Case No.:25/34/83-ALC1/2013**	Party Name:ALOK INDUSTRIES	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00560/AM14/	RLA File :05/23/040/00197/AM14/	Lic.No/Date:0510368743 18.10.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 30.7.2014.			

141	**Case No.:14/41/83-ALC1/2013**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00656/AM14/	RLA File :03/94/040/00621/AM14/	Lic.No/Date:0310754276 18.10.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Re-listed for 30.7.2014			

142	**Case No.:57/42/83-ALC1/2013**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00752/AM14/	RLA File :03/95/040/00482/AM14/	Lic.No/Date:0310754556 21.10.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA in place of Central Excise Data certified by Central Excise Authority as called by this office. Re-listed for 30.7.2014			

143	**Case No.:69/42/83-ALC1/2013**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00764/AM14/	RLA File :03/95/040/00288/AM14/	Lic.No/Date:0310754540 21.10.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/64/2013-			

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वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011
Ministry of Commerce & Industry, New Delhi-110011

Ch.II dated 7.7.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Stero BPA 083363 (Polymer of Behenyl acrylate and Escorene)	1 Kg	1. Behenyl Alcohol 2. Mix Xylene 3. Acrylic Acid 4. Escorene UL 02133EN2 5. Triethanol Amine 99	0.241 Kg 0.663 Kg 0.058 Kg 0.0716 K 0.0009 K
STERO CO 360 (Polyoxyethylene Triglyceride Ricinoleic Acid/Triglyceride) Ricinoleic Acid 36 moles Ethoxylate)	1 Kg	Ethylene Oxide	0.251 Kg
STERCOPOL AC 1706 (Cetyl Alcohol Ethoxylate Propoxylate)	1 Kg	1. Cetyl Alcohol 2. Ethylene Oxide 3. Propylene Oxide	0.180 Kg 0.570 Kg 0.048 Kg
STER PEG 300 (Polyethylene Glycol 300)	1 Kg	1. Di Ethylene Glycol 2. Ethylene Oxide	0.310 Kg 0.709 Kg
STERTEK G 260 (Glycerine 22 mole ethoxylate)	1 Kg	Ethylene Oxide	0.931 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

144	**Case No.:50/42/83-ALC1/2013**	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00745/AM14/	RLA File :10/24/040/00046/AM14/	Lic.No/Date:1010055230 22.10.2013	Defer Date:30.07.2014
	Decision : Comments awaited from DBT. Re-listed for 30.7.2014.			

145	**Case No.:58/42/83-ALC1/2013**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00753/AM14/	RLA File :03/95/040/00472/AM14/	Lic.No/Date:0310754807 22.10.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/64/2013-Ch.II dated 24.6.2014, the Committee decided to approve the case as under :-			

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Export Item	Qty.	Import Item	Qty.
STERCOPOL L 62 (Block Co-Polymer of Propylene Oxide & Ethylene Oxide Molecular weight 2513)	1 Kg	1. Propylene Oxide 2. Ethylene Oxide 3. Di Propylene Glycol	0.670 Kg 0.294 Kg 0.0544 Kg
Stero BPA 083363 (Polymer of Behenyl acrylate and Escorene)	1 Kg	1. Behenyl Alcohol 2. Mix Xylene 3. Acrylic Acid 4. Escorene UL 02133EN2 5. Triethanol Amine 99	0.241 Kg 0.663 Kg 0.058 Kg 0.071 Kg 0.0009 Kg
Stero DEEA-EX (N,N Diethylethanolamine)	1 Kg	1. Di Ethanol Amine 2. Ethylene Oxide	0.555 Kg 0.394 Kg
STEROL 1208 (Lauryl Alcohol Ethoxylate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.355 Kg 0.645 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

146	**Case No.:62/42/83-ALC1/2013**	Party Name:VRITTI IMPEX PVT. LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00757/AM14/	RLA File :03/95/040/00448/AM14/	Lic.No/Date:0310754722 22.10.2013	Defer Date:30.07.2014
	Decision :D/L dated 30.5.2014 issued by Deptt. of C&PC(Chem.Div). Reminder to be issued. The case is re-listed for 30.7.2014.			

147	**Case No.:64/42/83-ALC1/2013**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00759/AM14/	RLA File :03/95/040/01018/AM13/	Lic.No/Date:0310754809 22.10.2013	Defer Date: 30.07.2014
	Decision : The Committee considered the case as per agenda. Committee decided to check the application under para-4.7.1 and return the comments furnished by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/64/2013-Ch.II dated 24.6.2013 stating that the quantity recommended by them for import items are on higher side as asked by the firm. The case is re-listed for 30.07.2014.			

148	**Case No.:29/42/83-ALC1/2013**	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00724/AM14/	RLA File :31/83/040/00076/AM14/	Lic.No/Date:3110060828 23.10.2013	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed			

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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय, नई दिल्ली-110011
Ministry of Commerce & Industry, New Delhi-110011

	for 30.7.2014.			

149	**Case No.:72/42/83-ALC1/2013**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00767/AM14/	RLA File :03/95/040/00574/AM14/	Lic.No/Date:0310754972 23.10.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

150	**Case No.:74/42/83-ALC1/2013**	Party Name:STEEL MONT PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00769/AM14/	RLA File :03/95/040/00483/AM14/	Lic.No/Date:0310754966 23.10.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

151	**Case No.:6/41/83-ALC1/2013**	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00648/AM14/	RLA File :30/24/040/00036/AM14/	Lic.No/Date:3010097773 24.10.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

152	**Case No.:102/42/83-ALC1/2013**	Party Name:ANKIT INDUSTRIES	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00797/AM14/	RLA File :08/24/040/00329/AM14/	Lic.No/Date:0810125962 24.10.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

153	**Case No.:1/32/83-ALC1/2013**	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00530/AM14/	RLA File :08/24/040/00249/AM12/	Lic.No/Date:0810125990 25.10.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Reminder had been issued on 17.4.2014. The case is re-listed for 30.7.2014.			

154	**Case No.:54/42/83-**	Party Name:HIMADRI	Meet No/Date:7/83-	**Status:Case**

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	ALC1/2013	CHEMICALS & INDS. LTD.	ALC1/2014 02.07.2014	**Deferred**
	HQ File :01/83/050/00749/AM14/	RLA File :02/24/040/00102/AM14/	Lic.No/Date:0210195598 25.10.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

155	**Case No.:73/42/83-ALC1/2013**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00768/AM14/	RLA File :03/95/040/00416/AM14/	Lic.No/Date:0310755431 25.10.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

156	**Case No.:106/42/83-ALC1/2013**	Party Name:PRIMA CHEMICALS,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00801/AM14/	RLA File :08/24/040/00334/AM14/	Lic.No/Date:0810125989 25.10.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

157	**Case No.:104/42/83-ALC1/2013**	Party Name:MATANGI INDUSTRIES	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00799/AM14/	RLA File :08/24/040/00251/AM14/	Lic.No/Date:0810126053 28.10.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

158	**Case No.:7/42/83-ALC1/2013**	Party Name:ITC LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00702/AM14/	RLA File :09/24/040/00334/AM14/	Lic.No/Date:0910058052 29.10.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/81/2014-TSW dated 4.7.2014, the Committee decided to approve the case as under :- **Export Item :** Grey Back Coated Paperboard (used as packaging board for Beverages, Liquors and premium products) **Quantity** : 1 MT			

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Import Items:

S.No.	Item Description	Quantity recommended (in MT)
1.	Sodium Chlorate (Pulp Conversion Chemical)	0.02851
2.	Quick Lime (Pulp Conversion Chemical)	0.9806
3.	Caustic Soda Lye (Pulp Conversion Chemical)	0.1446
4.	Sodium Sulphate (Pulp Conversion Chemical)	0.0815
5.	Starch (Wet End Chemicals) (Cationic Tapioca Starch, Modified Tapioca Starch, Oxidised Starch, Modified Starch)	0.03350
6.	Calcium Carbonate (Coating Chemicals)	0.14640
7.	(Carboaxy Methyl Cellulose & Nopco (Coating hemicals)	0.00566
8.	Clay (Coating Chemicals)	0.04183
9.	Latex SBR (50% DRC) (Binder)	0.03550
10.	Core Pipes (Packing Material)	As per packaging policy
11.	Core Plugs (Packing Material)	As per packaging policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

159	**Case No.:10/42/83-ALC1/2013**	Party Name:ITC LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00705/AM14/	RLA File :09/24/040/00327/AM14/	Lic.No/Date:0910058049 29.10.2013	Defer Date:30.07.2014
	Decision :D/L dated 10.6.2014 issued by DIPP. The case is re-listed for 30.7.2014.			

160	**Case No.:24/42/83-ALC1/2013**	Party Name:ITC LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00719/AM14/	RLA File :09/24/040/00330/AM14/	Lic.No/Date:0910058051 29.10.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/81/2014-TSW dated 4.7.2014, the Committee decided to approve the case as under :- **Export Item :** Indobarr IPE (Poly Coated Carton Board) (for packing of food items Viz. sandwich, cake, pastry etc. & Dee Fridge Perishable and food			

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Items)

Quantity : 1 MT

Import Items:

S.No.	Item Description	Quantity recommended (in MT)
1.	Sodium Chlorate (Pulp Conversion Chemical)	0.02851
2.	Quick Lime (Pulp Conversion Chemical)	0.9806
3.	Caustic Soda Lye (Pulp Conversion Chemical)	0.1446
4.	Sodium Sulphate (Pulp Conversion Chemical)	0.0815
5.	Starch (Wet End Chemicals) (Cationic Tapioca Starch, Modified Tapioca Starch, Oxidised Starch, Modified Starch)	0.03350
6.	Calcium Carbonate (Coating Chemicals)	0.1515
7.	(Carboaxy Methyl Cellulose & Nopco (Coating Chemicals)	0.00156
8.	Clay (Coating Chemicals)	0.04183
9.	Latex SBR (50% DRC) (Binder)	0.03550
10.	Core Pipes (Packing Material)	As per packaging policy
11.	Core Plugs (Packing Material)	As per packaging policy
12.	LDPE (Polymer)	0.06821

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

161	**Case No.:25/42/83-ALC1/2013**	Party Name:ITC LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00720/AM14/	RLA File :09/24/040/00328/AM14/	Lic.No/Date:0910058050 29.10.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/81/2014-TSW dated 4.7.2014, the Committee decided to approve the case as under :-

Export Item : Safire Graphik (SBS Board) (Applied as packaging for Beverages, Liquids and premium products)

Quantity : 1 MT

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Ministry of Commerce & Industry, New Delhi-110011

Import Items

S.No.	Item Description	Quantity recommended (in MT)
1.	Sodium Chlorate (Pulp Conversion Chemical)	0.02851
2.	Quick Lime (Pulp Conversion Chemical)	0.98024
3.	Caustic Soda Lye (Pulp Conversion Chemical)	0.1446
4.	Sodium Sulphate (Pulp Conversion Chemical)	0.08153
5.	Starch (Wet End Chemicals) (Cationic Tapioca Starch, Modified Tapioca Starch, Oxidised Starch, Modified Starch)	0.03350
6.	Calcium Carbonate (Coating Chemicals)	0.1515
7.	Clay (Coating Chemicals)	0.04183
8.	Latex SBR (50% DRC) (Binder)	0.03550
9.	(Carboaxy Methyl Cellulose & Nopco (Coating chemicals)	0.00126
10.	Core Pipes (Packing Material)	As per packaging policy
11.	Core Plugs (Packing Material)	As per packaging policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

162	**Case No.:8/41/83-ALC1/2013**	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00650/AM14/	RLA File :03/95/040/00533/AM14/	Lic.No/Date:0310756111 30.10.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

163	**Case No.:47/41/83-ALC1/2013**	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00689/AM14/	RLA File :03/94/040/00452/AM14/	Lic.No/Date:0310756238 30.10.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

164	**Case No.:43/42/83-ALC1/2013**	Party Name:SURIE POLEX	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**

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	HQ File :01/83/050/00738/AM14/	RLA File :05/24/040/00263/AM14/	Lic.No/Date:0510369887 30.10.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The application was refer to DIPP for providing the comments. The case is re-listed for 30.7.2013.			

165	**Case No.:2/33/83-ALC1/2013**	Party Name:ASIATIC INDUSTRIES	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00534/AM14/	RLA File :08/24/040/00328/AM14/	Lic.No/Date:0810126219 31.10.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

166	**Case No.:49/42/83-ALC1/2013**	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00744/AM14/	RLA File :02/24/040/00079/AM14/	Lic.No/Date:0210195844 31.10.2013	Defer Date: 30.07.2014
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their U.O.No. 46011/8/2010-PC-II dated 23.6.2014, Committee decided to ask for comments with regard to purity of phenol from Deptt. of C&PC (PC Div). The case is re-listed for 30.07.2014.			

167	**Case No.:20/49/83-ALC1/2013**	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00899/AM14/	RLA File :07/24/040/00244/AM14/	Lic.No/Date:0710099385 31.10.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

168	**Case No.:6/42/83-ALC1/2013**	Party Name:OREM ACCESS BIO. INC	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00701/AM14/	RLA File :09/24/040/00357/AM14/	Lic.No/Date:0910058107 01.11.2013	Defer Date:30.07.2014
	Decision :D/L dated 17.4.2014 issued by Deptt. of C&PC(PC.Div). Re-listed for 30.7.2014.			

169	**Case No.:10/41/83-ALC1/2013**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00652/AM14/	RLA File :03/94/040/00641/AM14/	Lic.No/Date:0310756879 06.11.2013	Defer Date:

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Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/15/2011-Ch.II dated 7.7.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Neobrite 144 ALS (Nickel Intermediate)	1 Kg	1. Sodium Sulphite 2. Allyl Chloride (3-Chloropropene)	0.220 Kg 0.140 Kg
Teknobrite 1320 (Containing 14.7% Niacin, 3.1% Ethylene Diamine, 8.6% Epichlorohydrin, 0.75% of Imidazole and 1% Lugalvan G-35)	1 Kg	1. Niacin 2. Ethylene Diamine 3. Epichlorohydrin 4. Lugalvan G 35 (Polyethylenemine) 5. Imidazole (Glyoxalinale 1,3-Diazole)	0.147 Kg 0.031 Kg 0.086 Kg 0.010 Kg 0.0075 Kg
Chemtek R 61 (Sodium Propyne Sulfonate 50%)	1 Kg	1. Sodium Sulphite 2. Propargyl Alcohol	0.333 Kg 0.166 Kg
Teknobrite AZ 1085 M Containing 3.5% Ralufon EA 15-90, 3.5% Ralufon Nape 14-90 and 2% Calfax 10 L-45)	1 Kg	1. Ralufon Nape 15-90 (Poly Ethylene Glycol Ethythexyl Sulfopropyl Diether. K-Salt) 2. Ralufon Nape 14-90 (2-Napthalenyl-3-Sulfo propyl Ether Alkali salt) 3. Calfax 10L-45 (Sodium Decyl Diphenyl Oxide Disulfonate)	0.035 Kg 0.035 Kg 0.020 Kg
Teknolyte 85 (F) (Nickel Intermediate)	1 Kg	1. Pyrdine 2. Epichlorohydrin 3. Sodium Meta Bi Sulphite	0.395 Kg 0.459 Kg 0.520 Kg
Hallmark as 26 (Containing 17.85% of Pyridine Propyl Sulponate, 20% of Sodium Saccharine, 6% of Sodium Sulphote & 4% of Allyl Chloride & 3% of Propargyl Alcohol)	1 Kg	1. Pyridine 2. Sodium Saccharin 3. Sodium Sulphite 4. Allyl Chloride 5. Propargyl Alcohol	0.0615 Kg 0.200 Kg 0.060 Kg 0.040 Kg 0.030 Kg
Hallmark B 30 (Containing 23.80% of Pyridine Propyl Sulfonate,	1 Kg	1. Pyridine 2. Sodium Saccharine 3. Butyne Diol	0.082 Kg 0.250 Kg 0.010 Kg

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25% of Sodium Saccharine & 1 of Butyne Diol)			
Omni Additive 9920 (Containing 23.25% of Pyridine Propyl Sulfonate, 26% of Sodium Saccharine)	1 Kg	1. Pyridine 2. Sodium Saccharine	0.082 Kg 0.260 Kg
Teknobrite 575 G (Cyanide Zinc Salt)	1 Kg	1. Epichlorophydrin 2. Niacin	0.175 Kg 0.252 Kg
Surfactant 273 (2.5 X)	1 Kg	1. Tekno CAC 84 2. Dicolloy CU E 100-Fold	0.008 Kg 0.025 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:12/41/83-ALC1/2013	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
HQ File :01/83/050/00654/AM14/	RLA File :03/94/040/01080/AM13/	Lic.No/Date:0310756976 06.11.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/15/2011-Ch.II dated 7.7.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Teknobrite AZ 846 B	1 Kg	Boric Acid	0.200 Kg
Teknobrite AZ 876 B	1 Kg	Boric Acid	0.150 Kg
Teknobrite AZ 966 B	1 Kg	Boric Acid	0.100 Kg
Duroclad 4408	1 Kg	1. Viacryl VCS 6250 2. Cylink 2000	0.370 Kg 0.037 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:13/41/83-ALC1/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
HQ File :01/83/050/00655/AM14/	RLA File :03/94/040/00636/AM14/	Lic.No/Date:0310756883 06.11.2013	Defer Date:30.07.2014

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Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter had been issued on 15.5.2014. The case is re-listed for 30.7.2014.

Case No.:38/41/83-ALC1/2013	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
HQ File :01/83/050/00680/AM14/	RLA File :03/94/040/00449/AM14/	Lic.No/Date:0310756878 06.11.2013	Defer Date:

172

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/15/2011-Ch.II dated 7.7.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Sterobond CA 483 (10x)	1 Kg	Dicolloy E 100	0.250 Kg
Teknobrite CZ 4393 (4x)	1 Kg	1. Imidazole 2. Epichlorohydrin	0.048 Kg 0.121 Kg
Teknobrite AZ 7068 MT (4x)	1 Kg	1. Niacin 2. Calfax 10 L 45	0.005 Kg 0.219 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:44/41/83-ALC1/2013	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
HQ File :01/83/050/00686/AM14/	RLA File :03/94/040/00467/AM14/	Lic.No/Date:0310756877 06.11.2013	Defer Date:

173

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/15/2011-Ch.II dated 7.7.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Neobrite 440 L (Aqueous Solution of 1 (2 Hydroxy-3-sulphopropyl)-pyridinium hydroxide)	1 Kg	1. Pyridine	0.165 Kg
		2. Epichlorohydrin	0.220 Kg
		3. Sodium Meta Bi Sulphite	0.220 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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174	**Case No.:45/41/83-ALC1/2013**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00687/AM14/	RLA File :03/94/040/00412/AM14/	Lic.No/Date:0310756875 06.11.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/15/2011-Ch.II dated 7.7.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Teknobrite AZ 3245 M (2x) Speical	1 Kg	1. Ralufon Nape 14-90 2. Calfax 10 L 45	0.020 Kg 0.095 Kg
Decorex Chrome Salt (Containing 99% of Chromic Acid)	1 Kg	Chromic Acid	0.990 Kg
Teknobrite AZ 1098 EM (Containing 4.5% of Ralufon Nape 14-90) 2.5% of Calfox 10 L-45 2% of Ralufon EA 15-90)	1 Kg	1. Ralufon Nape 14-90 (2-Napthalenyl-3-Sulfopropyl Ether, Alkali Salt) 2. Calfox 10 L-45 (Sodium Decyl Diphenyl Oxide Disulfonate) 3. Ralufon EA 15-90 (Poly ethylene Glycol – ethythlexyl sulfopropyl-diether, K-salt)	0.045 Kg 0.025 Kg 0.020 Kg
Duroclad LT 3405	1 Kg	1. Viacryl VSC 6250 2. Cylink 2000	0.700 Kg 0.150 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

175	**Case No.:24/41/83-ALC1/2013**	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00666/AM14/	RLA File :05/23/040/00320/AM14/	Lic.No/Date:0510370467 07.11.2013	Defer Date:30.07.2014

Decision : The Committee considered the case as per agenda and noted that the reply given by the firm is incomplete. Deptt. of C&PC(PC Div) again D/L issued to firm on 27.5.2014. The case is re-listed for 30.7.2014.

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176	**Case No.:25/41/83-ALC1/2013**	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00667/AM14/	RLA File :05/23/040/00321/AM14/	Lic.No/Date:0510370469 07.11.2013	Defer Date:30.07.2014

Decision : The Committee considered the case as per agenda and noted that the reply given by the firm is incomplete. Deptt. of C&PC(PC Div) again D/L issued to firm on 27.5.2014. The case is re-listed for 30.7.2014.

177	**Case No.:46/41/83-ALC1/2013**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00688/AM14/	RLA File :03/94/040/00558/AM14/	Lic.No/Date:0310757204 07.11.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/15/2011-Ch.II dated 7.7.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Teknolite ALS (Nickel Intermediate)	1 Kg	1. Sodium Sulphite	0.240 Kg
		2. Allyl Chloride	0.160 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

178	**Case No.:12/42/83-ALC1/2013**	Party Name:ITC LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00707/AM14/	RLA File :09/24/040/00333/AM14/	Lic.No/Date:0910058162 07.11.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/81/2014-TSW dated 4.7.2014, the Committee decided to approve the case as under :-

Export Item : Cyber Xlpac/Pearl Xlpac/Carte Lumina (Coated Folding Box Board) (Applied as packaging board for beverages, cigarette board, liquids and premium products)

Quantity : 1 MT

Import items::

S.No.	Item Description	Quantity recommended (in MT)

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1.	Quick Lime (Pulp Conversion Chemical)	0.9806
2.	Caustic Soda Lye (Pulp Conversion Chemical)	0.1446
3.	Sodium Sulphate (Pulp Conversion Chemical)	0.0815
4.	Starch (Wet End Chemicals) (Cationic Tapioca Starch, Modified Tapioca Starch, Oxidised Starch, Modified Starch)	0.03350
5.	Calcium Carbonate (Coating Chemicals)	0.1515
6.	Clay (Coating Chemicals)	0.04183
7.	Latex SBR (50% DRC) (Binder)	0.03550
8.	(Carboaxy Methyl Cellulose & Nopco (Coating Chemicals)	0.00157
9.	Core Pipes (Packing Material)	As per packaging policy
10.	Core Plugs (Packing Material)	As per packaging policy
11.	Sodium Chlorate (Pulp Conversion Chemical)	0.02851

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

179	**Case No.:99/42/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00794/AM14/	RLA File :08/24/040/00341/AM14/	Lic.No/Date:0810126313 07.11.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

180	**Case No.:5/37/83-ALC1/2013**	Party Name:PLASTENE INDIA LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00627/AM14/	RLA File :37/24/040/00003/AM14/	Lic.No/Date:3710002311 08.11.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 30.7.2014.			

181	**Case No.:33/42/83-ALC1/2013**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00728/AM14/	RLA File :17/24/040/00076/AM14/	Lic.No/Date:1710005567 08.11.2013	Defer Date:30.07.2014

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	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014. The case is re-listed for 30.7.2014.

182	**Case No.:16/41/83-ALC1/2013**	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00658/AM14/	RLA File :03/95/040/00612/AM14/	Lic.No/Date:0310757683 12.11.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). . The case is re-listed for 30.7.2014.			

183	**Case No.:23/41/83-ALC1/2013**	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00665/AM14/	RLA File :03/94/040/00674/AM14/	Lic.No/Date:0310757577 12.11.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

184	**Case No.:92/42/83-ALC1/2013**	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00787/AM14/	RLA File :03/94/040/00685/AM14/	Lic.No/Date:0310757584 12.11.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

185	**Case No.:15/41/83-ALC1/2013**	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00657/AM14/	RLA File :03/94/040/00670/AM14/	Lic.No/Date:0310757764 13.11.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

186	**Case No.:21/41/83-ALC1/2013**	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00663/AM14/	RLA File :03/94/040/00669/AM14/	Lic.No/Date:0310757759 13.11.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

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187	**Case No.:26/42/83-ALC1/2013**	Party Name:SOUTH INDIA BROMINE AND ALLIED CHEMICALS PVT. LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00721/AM14/	RLA File :35/24/040/00031/AM14/	Lic.No/Date:3510042650 13.11.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

188	**Case No.:115/42/83-ALC1/2013**	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00810/AM14/	RLA File :34/24/040/00195/AM14/	Lic.No/Date:3410038438 13.11.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

189	**Case No.:23/42/83-ALC1/2013**	Party Name:PRABHU POLY COLOR PRIVATE LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00718/AM14/	RLA File :04/24/040/00148/AM14/	Lic.No/Date:0410151915 14.11.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 30.7.2014.			

190	**Case No.:116/42/83-ALC1/2013**	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00811/AM14/	RLA File :34/24/040/00194/AM14/	Lic.No/Date:3410038456 15.11.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

191	**Case No.:117/42/83-ALC1/2013**	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00812/AM14/	RLA File :34/24/040/00147/AM14/	Lic.No/Date:3410038455 15.11.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

192	**Case No.:20/41/83-ALC1/2013**	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00662/AM14/	RLA File :03/95/040/00647/AM14/	Lic.No/Date:0310758089 18.11.2013	Defer Date:30.07.2014

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	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the DL dated 4.7.2014 issued by DIPP. The case is re-listed for 30.7.2014.

193	**Case No.:35/42/83-ALC1/2013**	Party Name:JK MASTER BATCH PVT.LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00730/AM14/	RLA File :05/23/040/00345/AM14/	Lic.No/Date:0510371216 18.11.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). . The case is re-listed for 30.7.2014.			

194	**Case No.:22/42/83-ALC1/2013**	Party Name:HYDERABAD CHEMICAL PRODUCTS LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00717/AM14/	RLA File :09/24/040/00409/AM14/	Lic.No/Date:0910058252 19.11.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). . The case is re-listed for 30.7.2014.			

195	**Case No.:114/42/83-ALC1/2013**	Party Name:ANKIT INDUSTRIES	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00809/AM14/	RLA File :08/24/040/00353/AM14/	Lic.No/Date:0810126564 19.11.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). . The case is re-listed for 30.7.2014.			

196	**Case No.:39/41/83-ALC1/2013**	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00681/AM14/	RLA File :06/24/040/00022/AM14/	Lic.No/Date:0610034958 20.11.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. Nil dated 4.7.2014, the Committee decided to approve the case as under :- **Export Item No.1 :** Stone Handicraft (Toilet brush) toilet Brush with stone holder (consisting of one number each plastic PP brush, stainless steel Brush handle and brush cover pad plastic / silicon) **Quantity** : 1,00,000 numbers **Import Items:**			

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S.No.	Item Description	Quantity recommended
1.	Relevant normal brush plastic PP brush	Net to net numbers
2.	Relevant Brush handle stainless steel	Net to net numbers
3.	Relevant brush cover pad plastic / silicon	Net to net numbers

Export Item No.2 : Stone Handicraft (lotion dispenser) lotion dispenser with Stainless steel pump

Quantity : 1,00,000 numbers

Import Items:

S.No.	Item Description	Quantity recommended
1.	Relevant stainless steel Pump	Net to net numbers

Export Item No.3 : Stone Handicraft Toilet Roll butler Toilet butler (with Stainless steel butler)

Quantity : 10,000 numbers

Import Items:

S.No.	Item Description	Quantity recommended
1.	Relevant stainless steel butler set of 2 pcs	Net to net numbers

Export Item No.4 : Stone Handicraft Toilet Roll tidy (consisting of stainless steel Tidy)

Quantity : 10,000 numbers

Import Items:

S.No.	Item Description	Quantity recommended
1.	Relevant stainless steel tidy	Net to net numbers

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

197	**Case No.:4/42/83-ALC1/2013**	Party Name:BILT GRAPHIC PAPER PRODUCTS LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00699/AM14/	RLA File :31/83/040/00140/AM13/	Lic.No/Date:3110061100 20.11.2013	Defer Date:30.07.2014
	Decision :D/L dated 5.5.2014 issued by DIPP. The case is re-listed for 30.7.2014.			

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198	**Case No.:39/42/83-ALC1/2013**	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00734/AM14/	RLA File :31/83/040/00089/AM14/	Lic.No/Date:3110061139 22.11.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

199	**Case No.:56/42/83-ALC1/2013**	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00751/AM14/	RLA File :02/24/040/00119/AM14/	Lic.No/Date:0210196701 22.11.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the DL dated 13.5.2014 issued by DIPP. The case is re-listed for 30.7.2014.			

200	**Case No.:95/42/83-ALC1/2013**	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00790/AM14/	RLA File :03/95/040/00635/AM14/	Lic.No/Date:0310758989 25.11.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

201	**Case No.:118/42/83-ALC1/2013**	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00813/AM14/	RLA File :34/24/040/00209/AM14/	Lic.No/Date:3410038533 25.11.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

202	**Case No.:90/42/83-ALC1/2013**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00785/AM14/	RLA File :03/95/040/00544/AM14/	Lic.No/Date:0310759180 26.11.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

203	**Case No.:11/42/83-ALC1/2013**	Party Name:KL HI-TECH SECURE PRINT LTD.,	Meet No/Date:7/83-ALC1/2014	**Status:Case Deferred**

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Ministry of Commerce & Industry, New Delhi

			02.07.2014	
	HQ File :01/83/050/00706/AM14/	RLA File :09/24/040/00415/AM14/	Lic.No/Date:0910058361 27.11.2013	Defer Date:30.07.2014
	Decision :D/L dated 5.5.2014 issued by DIPP. The case is re-listed for 30.7.2014.			

204	**Case No.:1/37/83-ALC1/2013**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00623/AM14/	RLA File :17/24/040/00090/AM14/	Lic.No/Date:1710005595 28.11.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

205	**Case No.:53/42/83-ALC1/2013**	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00748/AM14/	RLA File :02/24/040/00126/AM14/	Lic.No/Date:0210197023 29.11.2013	Defer Date:30.07.2014
	Decision :D/L dated 23.4.2014 issued by Deptt. of C&PC(Chem.Div). Re-listed for 30.7.2014.			

206	**Case No.:84/42/83-ALC1/2013**	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00779/AM14/	RLA File :03/95/040/00643/AM14/	Lic.No/Date:0310760170 02.12.2013	Defer Date:30.07.2014
	Decision :D/L dated 23.4.2014 issued by Deptt. of C&PC(Chem.Div). Re-listed for 30.7.2014.			

207	**Case No.:107/42/83-ALC1/2013**	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00802/AM14/	RLA File :08/24/040/00372/AM14/	Lic.No/Date:0810126791 02.12.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

208	**Case No.:2/37/83-ALC1/2013**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00624/AM14/	RLA File :08/24/040/00380/AM14/	Lic.No/Date:0810126836 03.12.2013	Defer Date:30.07.2014
	Decision :Already listed in M.No.6/15 dated 18.6.2014.			

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209	**Case No.:101/42/83-ALC1/2013**	Party Name:MEGHMANI PIGMENTS	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00796/AM14/	RLA File :08/24/040/00375/AM14/	Lic.No/Date:0810126839 03.12.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

210	**Case No.:100/42/83-ALC1/2013**	Party Name:ARHAM PETROCHEM PVT.LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00795/AM14/	RLA File :08/24/040/00368/AM14/	Lic.No/Date:0810126886 04.12.2013	Defer Date:30.07.2014
	Decision :D/L dated 12.5.2014 issued by Deptt. of C&PC(PC.Div). The case is re-listed for 30.7.2014.			

211	**Case No.:85/42/83-ALC1/2013**	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00780/AM14/	RLA File :03/95/040/00714/AM14/	Lic.No/Date:0310760778 05.12.2013	Defer Date:30.07.2014
	Decision :D/L dated 17.4.2014 issued by Deptt. of C&PC(Chem.Div). Re-listed for 30.7.2014.			

212	**Case No.:1/38/83-ALC1/2013**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00629/AM14/	RLA File :17/24/040/00092/AM14/	Lic.No/Date:1710005604 06.12.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA a per para 4.7.4 of HBP(2009-14). Letter to be issued to RA. The case is re-listed for 30.07.2014.			

213	**Case No.:2/38/83-ALC1/2013**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00630/AM14/	RLA File :17/24/040/00093/AM14/	Lic.No/Date:1710005605 06.12.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA a per para 4.7.4 of HBP(2009-14). Letter to be issued to RA. The case is re-listed for 30.07.2014.			

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214	**Case No.:3/38/83-ALC1/2013**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00631/AM14/	RLA File :17/24/040/00094/AM14/	Lic.No/Date:1710005606 06.12.2013	Defer Date:30.07.2014

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA a per para 4.7.4 of HBP(2009-14). Letter to be issued to RA. The case is re-listed for 30.07.2014.

215	**Case No.:22/41/83-ALC1/2013**	Party Name:EVERSHINE WOOD PACKAGING PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00664/AM14/	RLA File :04/24/040/00201/AM14/	Lic.No/Date:0410152680 06.12.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/22/2-14-TSW dated 8.7.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Wood Pallets/ Crates / Boxes/ Runners/ Skids / Packing items, wooden packaging items(containing southern yellow pine)	1 Cubic Meter	Southern Yellow Pine	1.035 Cubic Meter

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

216	**Case No.:10/49/83-ALC1/2013**	Party Name:ADARSHA SPECIALITY CHEMICALS PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00889/AM14/	RLA File :07/24/040/00297/AM14/	Lic.No/Date:0710100301 06.12.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/4/2013-PC.II dated 11.6.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Silicone Sealant	1 Kg	1. Ethyl Triacetoxy Silane / ETAS Triacetoxy (Ethyl) Silane	0.0445 Kg
		2. Hydroxy Terminated OH Polymer 80,000 / YF70C – 8 M	0.6639 Kg

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			– Straight Drum TH / Xiameter OHX 4080 Polymer 8000 OCS / Xiameter OHX – 4081 Polymer 80000 CS / RE-80,000 / KCC Silicon Fluid SF2001E 80000CPS 3. Fumed Silica 150 / Fumed Silica HL 150 / Fumed Silica 200 / Fumed Silica / Wacker HDK N20 Hydrophilic Pyrogenic Silica / Wacker T 30	0.0667 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

217	**Case No.:96/42/83-ALC1/2013**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00791/AM14/	RLA File :03/94/040/00775/AM14/	Lic.No/Date:0310761090 09.12.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Re-listed for 30.7.2014			

218	**Case No.:46/42/83-ALC1/2013**	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00741/AM14/	RLA File :05/23/040/00376/AM14/	Lic.No/Date:0510373311 11.12.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that the reply given by the firm is incomplete. Deptt. of C&PC(PC Div) again D/L issued to firm on 27.5.2014. The case is re-listed for 30.7.2014.			

219	**Case No.:9/49/83-ALC1/2013**	Party Name:ATUL LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00888/AM14/	RLA File :08/24/040/00367/AM14/	Lic.No/Date:0810127056 11.12.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

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Ministry of Commerce & Industry, New Delhi-110011

220	**Case No.:40/41/83-ALC1/2013**	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00682/AM14/	RLA File :02/24/040/00155/AM14/	Lic.No/Date:0210197839 17.12.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received. The case is re-listed for 30.7.2014.			

221	**Case No.:41/41/83-ALC1/2013**	Party Name:KRISHI RASAYAN	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00683/AM14/	RLA File :02/24/040/00156/AM14/	Lic.No/Date:0210197847 17.12.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 30.7.2014.			

222	**Case No.:56/49/83-ALC1/2013**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00935/AM14/	RLA File :03/94/040/00742/AM14/	Lic.No/Date:0310762310 18.12.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA stating that Central Excise authorities are not willing to issue the same. Committee decided to sent a letter to RA, Mumbai to call for the Central Excise Data from the concerned Central Excise Authority in this case. Re-listed for 30.7.2014			

223	**Case No.:49/49/83-ALC1/2013**	Party Name:CUARZO	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00928/AM14/	RLA File :13/24/040/00035/AM14/	Lic.No/Date:1310045472 19.12.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to DIPP. The case is re-listed for 30.7.2014.			

224	**Case No.:1/40/83-ALC1/2013**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00640/AM14/	RLA File :08/24/040/00382/AM14/	Lic.No/Date:0810127358 24.12.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 30.7.2014.			

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225	**Case No.:2/40/83-ALC1/2013**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00641/AM14/	RLA File :08/24/040/00381/AM14/	Lic.No/Date:0810127359 24.12.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 30.7.2014.			

226	**Case No.:3/40/83-ALC1/2013**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00642/AM14/	RLA File :08/24/040/00384/AM14/	Lic.No/Date:0810127369 24.12.2013	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 30.7.2014.			

227	**Case No.:17/49/83-ALC1/2013**	Party Name:ANKIT INDUSTRIES	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00896/AM14/	RLA File :08/24/040/00412/AM14/	Lic.No/Date:0810127332 24.12.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 30.7.2014.			

228	**Case No.:45/49/83-ALC1/2013**	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00924/AM14/	RLA File :03/95/040/00774/AM14/	Lic.No/Date:0310763278 24.12.2013	Defer Date:30.07.2014
	Decision : Comments awaited from DIPP. Re-listed for 30.7.2014.			

229	**Case No.:18/49/83-ALC1/2013**	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00897/AM14/	RLA File :08/24/040/00427/AM14/	Lic.No/Date:0810127411 26.12.2013	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 30.7.2014.			

230	**Case No.:5/49/83-ALC1/2013**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**

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	HQ File :01/83/050/00884/AM14/	RLA File :09/24/040/00490/AM14/	Lic.No/Date:0910058807 02.01.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

231	**Case No.:26/47/83-ALC1/2013**	Party Name:SHREE SALES CORPORATION	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00842/AM14/	RLA File :13/24/040/00045/AM14/	Lic.No/Date:1310045635 03.01.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 30.7.2014.			

232	**Case No.:8/49/83-ALC1/2013**	Party Name:MATANGI INDUSTRIES	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00887/AM14/	RLA File :08/24/040/00315/AM14/	Lic.No/Date:0810127713 03.01.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

233	**Case No.:24/49/83-ALC1/2013**	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00903/AM14/	RLA File :08/24/040/00433/AM14/	Lic.No/Date:0810127693 03.01.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

234	**Case No.:1/42/83-ALC1/2013**	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00696/AM14/	RLA File :30/24/040/00046/AM14/	Lic.No/Date:3010099661 07.01.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

235	**Case No.:50/49/83-ALC1/2013**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00929/AM14/	RLA File :03/95/040/00698/AM14/	Lic.No/Date:0310765260 09.01.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

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236	**Case No.:46/49/83-ALC1/2013**	Party Name:TASKAR CHEMICALS PVT. LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00925/AM14/	RLA File :03/95/040/00821/AM14/	Lic.No/Date:0310765535 10.01.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

237	**Case No.:35/49/83-ALC1/2013**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00914/AM14/	RLA File :03/95/040/00672/AM14/	Lic.No/Date:0310765983 13.01.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/64/2013-Ch.II dated 24.6.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
STERO CO 2000 (Polyethylene Triglyceride Ricinoleic Acid/Triglyceride) Ricinoleic Acid 205 moles Ethoxylated)	1 Kg	Ethylene Oxide	0.924 Kg
STEROCARE TN 80 (U) (Polyoxythylene Mono Oleate)	1 Kg	1. Oleic Acid 2. Sorbitol 70% 3. Ethylene Oxide	0.212 Kg 0.044 Kg 0.697 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

238	**Case No.:38/49/83-ALC1/2013**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00917/AM14/	RLA File :03/95/040/00728/AM14/	Lic.No/Date:0310766004 13.01.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/64/2013-Ch.II dated 24.6.2014, the Committee decided to approve the case as under :-

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Export Item	Qty.	Import Item	Qty.
Sterol 120G (BG) / Sterol 1207 (Fatty Alcohol Poly Glycol Ether)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.500 Kg 0.510 Kg
Sterol 1202 CIA (Lauryl Alcohol 1.5 mole ethoxylated)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.746 Kg 0.252 Kg
STANOX DL TDP (Di Stearyl Thio Di Propionate)	1 Kg	1. Lauryl Alcohol 2. Sodium Sulphide 3. Acrylonitirle	0.800 Kg 0.190 Kg 0.257 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

239	**Case No.:39/49/83-ALC1/2013**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00918/AM14/	RLA File :03/95/040/00630/AM14/	Lic.No/Date:0310766052 13.01.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/64/2013-Ch.II dated 11.4.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
STEROQUAT 80 (MG) (Benzalkonium Chloride)	1 Kg	Farmin DM 2465 (Alkyl Dimethyl Amine)	0.589 Kg
STEROQUAT 50 (Benzalkonium Chloride)	1 Kg	Farmin DM 2465 (Alkyl Dimethyl Amine)	0.325 Kg
STEROQUAT 40 (Benzalkonium Chloride)	1 Kg	Farmin DM 2465 (Alkyl Dimethyl Amine)	0.262 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

240	**Case No.:40/49/83-ALC1/2013**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**

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HQ File :01/83/050/00919/AM14/	RLA File :03/95/040/00733/AM14/	Lic.No/Date:0310766010 13.01.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/64/2013-Ch.II dated 24.6.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Sterol 8815 (Fatty Alcohol 2.5 moles Ethoxylated)	1 Kg	1. Iso Decanol 2. Ethylene Oxide 3. 2 ethyl Hexanol	0.342 Kg 0.476 Kg 0.281 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

241	**Case No.:51/49/83-ALC1/2013**	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00930/AM14/	RLA File :03/95/040/00787/AM14/	Lic.No/Date:0310766031 13.01.2014	Defer Date:30.07.2014

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the DL dated 1.7.2014 issued by DIPP. The case is re-listed for 30.7.2014.

242	**Case No.:54/49/83-ALC1/2013**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00933/AM14/	RLA File :03/95/040/00717/AM14/	Lic.No/Date:0310766056 13.01.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/64/2013-Ch.II dated 24.6.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Sterol 1203 (Lauryl Alcohol 3 mole Ethoxylate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.601 Kg 0.409 Kg
Sterocare TN 20 (Polyoxyethylene Sorbitan Mono Laurate)	1 Kg	1. Lauric Acid 2. Sorbitol 70% 3. Ethylene Oxide	0.150 Kg 0.195 Kg 0.732 Kg
Stanox TNPP (Tris	1 Kg	1. Nonyl Phenol	0.978 Kg

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(nonylphenyl) Phosphite)			

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

243	**Case No.:58/49/83-ALC1/2013**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status: Approved**
	HQ File :01/83/050/00937/AM14/	RLA File :03/95/040/00755/AM14/	Lic.No/Date:0310765996 13.01.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/64/2013-Ch.II dated 7.7.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Stereol 1306 (Tri Decyl Alcohol 6 mole Ethoxylate/Tri Decyl Alcohol 6 Moles Ethoxylated)	1 Kg	1. Tri Decyl Alcohol 2. Ethylene Oxide	0.431 Kg 0.569 Kg
STEROL 1308 Tri Decyl Alcohol Ethoxylate/Tri Decyl Alcohol 8 Mole Ethoxylated)	1 Kg	1. Tri Decyl Alcohol 2. Ethylene Oxide	0.363 Kg 0.650 Kg
STEROL 1303 (Tri Decyl Alcohol 3 Mole Ethoxylate)	1 Kg	1. Tri Decyl Alcohol 2. Ethylene Oxide	0.614 Kg 0.405 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

244	**Case No.:13/5/83-ALC1/2014**	Party Name:ANISH CHEMICALS	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00130/AM15/	RLA File :24/24/040/00026/AM14/	Lic.No/Date:2410040618 15.01.2014	Defer Date:30.07.2014

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 30.7.2014.

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245	**Case No.:46/3/83-ALC1/2014**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00068/AM15/	RLA File :03/94/040/00858/AM14/	Lic.No/Date:0310766705 17.01.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2014.			

246	**Case No.:68/3/83-ALC1/2014**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00090/AM15/	RLA File :03/94/040/00846/AM14/	Lic.No/Date:0310766699 17.01.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2014.			

247	**Case No.:51/3/83-ALC1/2014**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00073/AM15/	RLA File :03/95/040/00838/AM14/	Lic.No/Date:0310766894 20.01.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2014.			

248	**Case No.:58/3/83-ALC1/2014**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00080/AM15/	RLA File :03/94/040/00845/AM14/	Lic.No/Date:0310766904 20.01.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2014.			

249	**Case No.:32/49/83-ALC1/2013**	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00911/AM14/	RLA File :04/24/040/00189/AM14/	Lic.No/Date:0410154452 21.01.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.6.2014.			

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	Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2014.

250	**Case No.:67/3/83-ALC1/2014**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00089/AM15/	RLA File :03/94/040/00876/AM14/	Lic.No/Date:0310767116 21.01.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

251	**Case No.:1/45/83-ALC1/2013**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00815/AM14/	RLA File :09/24/040/00537/AM14/	Lic.No/Date:0910059013 22.01.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 30.7.2014.			

252	**Case No.:70/3/83-ALC1/2014**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00092/AM15/	RLA File :03/95/040/00827/AM14/	Lic.No/Date:0310767523 23.01.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

253	**Case No.:34/49/83-ALC1/2013**	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00913/AM14/	RLA File :02/24/040/00163/AM14/	Lic.No/Date:0210199373 28.01.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 27.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2014.			

254	**Case No.:39/3/83-ALC1/2014**	Party Name:MICRO INKS LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00061/AM15/	RLA File :03/95/040/00865/AM14/	Lic.No/Date:0310768428 29.01.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer			

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	consideration of the case for four weeks for want of information from the firm to the DL dated 4.7.2014 issued by DIPP. The case is re-listed for 30.7.2014.

255	**Case No.:43/3/83-ALC1/2014**	Party Name:MICRO INKS LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00065/AM15/	RLA File :03/95/040/00858/AM14/	Lic.No/Date:0310768413 29.01.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the DL dated 4.7.2014 issued by DIPP. The case is re-listed for 30.7.2014.			

256	**Case No.:45/3/83-ALC1/2014**	Party Name:MICRO INKS LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00067/AM15/	RLA File :03/95/040/00859/AM14/	Lic.No/Date:0310768415 29.01.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/20/2014-TSW dated 9.7.2014, the Committee decided to approve the case as under :-

Export Item : Pigment Red UV paper Concentrate (Pigment content 29+/-1%, Resin content 59+/-1%)

Quantity : 1 Kg

Import items:

S.No.	Item Description	Quantity recommended
1.	Pigment Red 57:1 (or its Raw material of Pigment Red 57:1)	-
2.	1a) 4B Acid	0.12075 Kg
3.	1b) Bon Acid	0.12135 Kg
4.	1c) Sodium Nitrite	0.04496 Kg
5.	1d) Gum Rosin	0.02248 Kg
6.	Polyester Acrylate (Di Trimethylol Propane Based) - or its raw material Polyester Acrylate (Di Trimethylol Propane Based)	-
7.	2a) Acrylic Acid	0.18372 Kg
8.	2b) Dimer Acid	0.03289 Kg
9.	2c) Pthalic Anhydride	0.0286 Kg
10.	2d) Di Tri Methylol Propane	0.1895 Kg
11.	Epoxy acrylate (or its raw materials Epoxy acrylate)	-
12.	3a) Acrylic Acid	0.04518 Kg

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13.	3b) Epoxy Resins	0.11885 Kg
14.	3c) Mono Ethyl Hydro Quinone	0.00120 Kg
15.	3d) Benzyl Dimethyl Amine	0.00080 Kg
16.	3e) Glyceryl Propoxy Triacrylate/ Propoxylated Glycery / Triacrylate	0.03916 Kg
17.	Trimethylol Propane Ethoxy Tri Acrylate(TMPEOTA)	0.12394 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

257	**Case No.:33/49/83-ALC1/2013**	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00912/AM14/	RLA File :08/24/040/00471/AM14/	Lic.No/Date:0810128507 30.01.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 4.7.2014 issued by DIPP. The case is re-listed for 30.7.2014.			

258	**Case No.:42/3/83-ALC1/2014**	Party Name:MICRO INKS LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00064/AM15/	RLA File :03/95/040/00869/AM14/	Lic.No/Date:0310768754 31.01.2014	Defer Date:30.07.2014
	Decision : Comments awaited from DIPP. Re-listed for 30.7.2014.			

259	**Case No.:44/3/83-ALC1/2014**	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00066/AM15/	RLA File :03/95/040/00837/AM14/	Lic.No/Date:0310768789 31.01.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2014.			

260	**Case No.:3/49/83-ALC1/2013**	Party Name:M.G.POLYBLENDS	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00882/AM14/	RLA File :05/24/040/00412/AM14/	Lic.No/Date:0510378010 03.02.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer			

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	consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 30.7.2014.			

261	**Case No.:7/49/83-ALC1/2013**	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00886/AM14/	RLA File :08/24/040/00476/AM14/	Lic.No/Date:0810128608 03.02.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise. Letter to be issued. The case is re-listed for 3.7.2014.			

262	**Case No.:49/3/83-ALC1/2014**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00071/AM15/	RLA File :03/94/040/00957/AM14/	Lic.No/Date:0310768975 03.02.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2014.			

263	**Case No.:54/3/83-ALC1/2014**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00076/AM15/	RLA File :05/24/040/00415/AM14/	Lic.No/Date:0510378043 03.02.2014	Defer Date:30.07.2014
	Decision :D/L dated 30.5.2014 issued by DIPP. The case is re-listed for 30.7.2014.			

264	**Case No.:14/5/83-ALC1/2014**	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00131/AM15/	RLA File :34/24/040/00256/AM14/	Lic.No/Date:3410039186 04.02.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 30.7.2014.			

265	**Case No.:26/49/83-ALC1/2013**	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00905/AM14/	RLA File :33/24/040/00012/AM14/	Lic.No/Date:3310028913 05.02.2014	Defer Date:30.07.2014

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Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 30.7.2014.

266	**Case No.:69/3/83-ALC1/2014**	Party Name:MICRO INKS LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00091/AM15/	RLA File :03/95/040/00877/AM14/	Lic.No/Date:0310769388 05.02.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/20/2014-TSW dated 13.6.2014, the Committee decided to approve the case as under :-

Export Item : Pumpable Lake Red 53:1 Flush for Printing Ink (39+/-2% Pigment & 41+/-2% Solid Resin)

Quantity : 1 Kg

Import sought to be imported duly free:

S.No.	Item Description	Quantity recommended
1.	Pigment Red 53:1	Not allowed
	Or its Raw Materials of Pigment Red 53:1	
2.	1a C. Acid	0.1970 Kg
3.	1b Beta Napthol	0.1270 Kg
4.	1c Sodium Nitrite	0.0630 Kg
5.	1d Sulfamic Acid	0.0020 Kg
6.	1e Caustic Soda Lye – 48%	0.1650 Kg
7.	1f Gem Rosin	0.0570 Kg
8.	1g Barium Chloride	0.0663 Kg
9.	Varnishes (Oil Soluable Phenolic Resin Based varnish (High Viscosity) Solid Resin content 55.7%+/-2%)	0.3510 Kg
10.	Soya Alkyd (100% Solid)	0.1138 Kg
11.	Coxi-Oxiretarder	0.0196 Kg
12.	Viscosity Improver	0.0318 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

267	**Case No.:76/3/83-ALC1/2014**	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00098/AM15/	RLA File :03/95/040/00878/AM14/	Lic.No/Date:0310769319 05.02.2014	Defer Date:30.07.2014

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	Decision : Comments awaited from DIPP. The case is re-listed for 30.7.2014.

268	**Case No.:4/49/83-ALC1/2013**	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00883/AM14/	RLA File :08/24/040/00487/AM14/	Lic.No/Date:0810128719 06.02.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 30.7.2014.			

269	**Case No.:25/49/83-ALC1/2013**	Party Name:PRABHU POLY COLOR PRIVATE LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00904/AM14/	RLA File :04/24/040/00225/AM14/	Lic.No/Date:0410154920 06.02.2014	Defer Date:30.07.2014
	Decision : Comments awaited from DIPP. The case is re-listed for 30.7.2014.			

270	**Case No.:4/3/83-ALC1/2014**	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00026/AM15/	RLA File :31/83/040/00180/AM14/	Lic.No/Date:3110062470 07.02.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 30.7.2014.			

271	**Case No.:47/3/83-ALC1/2014**	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00069/AM15/	RLA File :03/94/040/00984/AM14/	Lic.No/Date:0310769763 07.02.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2014.			

272	**Case No.:30/49/83-ALC1/2013**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00909/AM14/	RLA File :05/24/040/00426/AM14/	Lic.No/Date:0510378714 10.02.2014	Defer Date:30.07.2014
	Decision : Comments awaited from DIPP. DIPP was asked to expedite their comments. The case is re-listed for 30.7.2014.			

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273	**Case No.:31/49/83-ALC1/2013**	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00910/AM14/	RLA File :05/23/040/00418/AM14/	Lic.No/Date:0510378724 10.02.2014	Defer Date:30.07.2014
	Decision : Comments awaited from DIPP. The case is re-listed for 30.7.2014.			

274	**Case No.:66/3/83-ALC1/2014**	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00088/AM15/	RLA File :03/95/040/00887/AM14/	Lic.No/Date:0310769954 10.02.2014	Defer Date:30.07.2014
	Decision :D/L dated 12.5.2014 issued by Deptt. of C&PC(Chem.Div). The case is re-listed for 30.7.2014.			

275	**Case No.:38/3/83-ALC1/2014**	Party Name:RAVI DYEWARE CO.LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00060/AM15/	RLA File :03/95/040/00871/AM14/	Lic.No/Date:0310770087 11.02.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 30.7.2014.			

276	**Case No.:41/3/83-ALC1/2014**	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00063/AM15/	RLA File :03/95/040/00903/AM14/	Lic.No/Date:0310770104 11.02.2014	Defer Date:30.07.2014
	Decision : Comments awaited from DIPP. Re-listed for 30.7.2014.			

277	**Case No.:48/3/83-ALC1/2014**	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00070/AM15/	RLA File :03/95/040/00900/AM14/	Lic.No/Date:0310770177 11.02.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/5/2012-Ch.II dated 6.5.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Textile Auxiliaries Greenpol ZBS/DELUXE/Extra/New/Ultra/ZBS-CPDR	1 Kg	Surfactant/Emulsifier (Fatty Alcohol Ethoxylate/Tri Decyl Alcohol Ethoxylate/ C-10-	0.747 Kg

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		Guerbet Alcohol Ethoxylate	

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

278	**Case No.:74/3/83-ALC1/2014**	Party Name:PAPER PLUS CORPORATION	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00096/AM15/	RLA File :03/95/040/00897/AM14/	Lic.No/Date:0310770093 11.02.2014	Defer Date:30.07.2014
	Decision : Comments awaited from DIPP. Re-listed for 30.7.2014.			

279	**Case No.:75/3/83-ALC1/2014**	Party Name:PAPER PLUS CORPORATION	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00097/AM15/	RLA File :03/95/040/00896/AM14/	Lic.No/Date:0310770091 11.02.2014	Defer Date:30.07.2014
	Decision : Comments awaited from DIPP. Re-listed for 30.7.2014.			

280	**Case No.:83/3/83-ALC1/2014**	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00105/AM15/	RLA File :08/24/040/00496/AM14/	Lic.No/Date:0810128896 17.02.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 30.7.2014.			

281	**Case No.:16/3/83-ALC1/2014**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00038/AM15/	RLA File :17/24/040/00112/AM14/	Lic.No/Date:1710005706 18.02.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 30.7.2014.			

282	**Case No.:37/3/83-ALC1/2014**	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00059/AM15/	RLA File :03/95/040/00914/AM14/	Lic.No/Date:0310770528 18.02.2014	Defer Date:30.07.2014
	Decision : Comments awaited from DIPP. Re-listed for 30.7.2014.			

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283	**Case No.:56/3/83-ALC1/2014**	Party Name:MICRO INKS LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00078/AM15/	RLA File :03/95/040/00893/AM14/	Lic.No/Date:0310770518 18.02.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to DIPP. The case is re-listed for 30.7.2014.			

284	**Case No.:8/5/83-ALC1/2014**	Party Name:SCREEN ART & GRAPHICS	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00125/AM15/	RLA File :03/95/040/00892/AM14/	Lic.No/Date:0310770560 18.02.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and i sent to DIPP on 6.6.2014. The case is re-listed for 30.7.2014.			

285	**Case No.:21/3/83-ALC1/2014**	Party Name:MATANGI INDUSTRIES	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00043/AM15/	RLA File :08/24/040/00509/AM14/	Lic.No/Date:0810129005 19.02.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/68/2011-Ch.II dated 16.5.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Maganon PS – 20 (Poly Sorbate 20)	1 Kg	1. Sorbitan Mono Laurate 2. Ethylene Oxide	0.280 Kg 0.717 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

286	**Case No.:82/3/83-ALC1/2014**	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00104/AM15/	RLA File :13/24/040/00051/AM14/	Lic.No/Date:1310046182 19.02.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.6.2014.			

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	The case is re-listed for 30.7.2014.

287	**Case No.:55/3/83-ALC1/2014**	Party Name:SWEMED DIAGNOSTICS,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00077/AM15/	RLA File :07/24/040/00426/AM14/	Lic.No/Date:0710102252 20.02.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 30.7.2014.			

288	**Case No.:23/3/83-ALC1/2014**	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00045/AM15/	RLA File :31/83/040/00223/AM14/	Lic.No/Date:3110062655 21.02.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 30.7.2014.			

289	**Case No.:27/3/83-ALC1/2014**	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00049/AM15/	RLA File :31/83/040/00222/AM14/	Lic.No/Date:3110062654 21.02.2014	Defer Date:30.07.2014
	Decision : Comments awaited from DIPP. The case is re-listed for 30.7.2014.			

290	**Case No.:71/3/83-ALC1/2014**	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00093/AM15/	RLA File :03/95/040/00909/AM14/	Lic.No/Date:0310771537 24.02.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the DL dated 8.7.2014 issued by DIPP. The case is re-listed for 30.7.2014.			

291	**Case No.:14/3/83-ALC1/2014**	Party Name:JKS MATCHES PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00036/AM15/	RLA File :35/24/040/00043/AM14/	Lic.No/Date:3510043603 25.02.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 30.7.2014.			

292	**Case No.:57/3/83-ALC1/2014**	Party Name:PARAMOUNT MINERALS &	Meet No/Date:7/83-ALC1/2014	**Status:Case Deferred**

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		CHEMICALS LIMITED	02.07.2014	
	HQ File :01/83/050/00079/AM15/	RLA File :03/95/040/00883/AM14/	Lic.No/Date:0310771905 25.02.2014	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 30.7.2014.			

293	**Case No.:73/3/83-ALC1/2014**	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00095/AM15/	RLA File :03/95/040/00943/AM14/	Lic.No/Date:0310771916 25.02.2014	Defer Date:30.07.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 30.7.2014.			

294	**Case No.:15/3/83-ALC1/2014**	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00037/AM15/	RLA File :08/24/040/00520/AM14/	Lic.No/Date:0810129201 26.02.2014	Defer Date:30.07.2014
	Decision :The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.6.2014. The case is re-listed for 30.7.2014.			

295	**Case No.:18/3/83-ALC1/2014**	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00040/AM15/	RLA File :09/24/040/00580/AM14/	Lic.No/Date:0910059433 26.02.2014	Defer Date:30.07.2014
	Decision :Comments awaited from DIPP. Re-listed for 30.7.2014.			

296	**Case No.:22/3/83-ALC1/2014**	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00044/AM15/	RLA File :09/24/040/00579/AM14/	Lic.No/Date:0910059434 26.02.2014	Defer Date:30.07.2014
	Decision :Comments awaited from DIPP. Re-listed for 30.7.2014.			

297	**Case No.:28/3/83-ALC1/2014**	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00050/AM15/	RLA File :09/24/040/00578/AM14/	Lic.No/Date:0910059435 26.02.2014	Defer Date:30.07.2014
	Decision :Comments awaited from DIPP. Re-listed for 30.7.2014.			

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298	**Case No.:61/3/83-ALC1/2014**	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00083/AM15/	RLA File :05/23/040/00452/AM14/	Lic.No/Date:0510380372 26.02.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/73/2011-Ch.II dated 11.6.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Brake Fluid (IGDOT-12041-P)	1 Kg	1. Denatured Ethyl Alcohol 2. Silver Catalyst 3. Alumina Catalyst 4. Tri Ethyl Amine 5. Sodium Nitrite 6. Butylated Hydroxy Toluene 7. Benzotriozole 8. Borax 9. Diethylene Glycol (DEG)	1.20 Kg 0.00027 Kg 0.00027 Kg 0.00033 Kg 0.001 Kg 0.002 Kg 0.002 Kg 0.001 Kg 0.171 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

299	**Case No.:62/3/83-ALC1/2014**	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00084/AM15/	RLA File :05/23/040/00491/AM14/	Lic.No/Date:0510380276 26.02.2014	Defer Date:30.07.2014

Decision :The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2014.

300	**Case No.:13/3/83-ALC1/2014**	Party Name:BASIC WATER NEEDS INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00035/AM15/	RLA File :25/24/040/00010/AM14/	Lic.No/Date:2510004275 27.02.2014	Defer Date:30.07.2014

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 30.7.2014.

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301	**Case No.:36/3/83-ALC1/2014**	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00058/AM15/	RLA File :03/95/040/00414/AM14/	Lic.No/Date:0310772320 27.02.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/141/2011-Ch.II dated 8.7.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
PIBSA Derivative	1 Kg	Polybutene	0.531 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

302	**Case No.:3/3/83-ALC1/2014**	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00025/AM15/	RLA File :15/24/040/00011/AM14/	Lic.No/Date:1510021384 28.02.2014	Defer Date:30.07.2014

Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2014.

303	**Case No.:7/3/83-ALC1/2014**	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00029/AM15/	RLA File :02/24/040/00200/AM14/	Lic.No/Date:0210200621 28.02.2014	Defer Date:30.07.2014

Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 27.6.2014. DIPP was asked to expedite their comments. The case is re-listed for 30.7.2014.

304	**Case No.:8/3/83-ALC1/2014**	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00030/AM15/	RLA File :02/24/040/00198/AM14/	Lic.No/Date:0210200677 28.02.2014	Defer Date:30.07.2014

Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 24.6.2014. DIPP was asked to expedite their comments. The case is re-listed for 30.7.2014.

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305	**Case No.:11/3/83-ALC1/2014**	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00033/AM15/	RLA File :08/24/040/00529/AM14/	Lic.No/Date:0810129261 28.02.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 30.7.2014.			

306	**Case No.:59/3/83-ALC1/2014**	Party Name:PRABHU POLY COLOR PRIVATE LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00081/AM15/	RLA File :04/24/040/00260/AM14/	Lic.No/Date:0410155715 28.02.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.6.2014. The case is re-listed for 30.7.2014.			

307	**Case No.:2/3/83-ALC1/2014**	Party Name:SATYAM POLY PLAST	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00024/AM15/	RLA File :13/24/040/00055/AM14/	Lic.No/Date:1310046259 03.03.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(PC.Div) on 18.6.2014. The case is re-listed for 30.7.2014.			

308	**Case No.:30/3/83-ALC1/2014**	Party Name:IDL EXPLOSIVES LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00052/AM15/	RLA File :09/24/040/00533/AM14/	Lic.No/Date:0910059483 03.03.2014	Defer Date:30.07.2014
	Decision : Comments awaited from DIPP. Re-listed for 30.7.2014.			

309	**Case No.:63/3/83-ALC1/2014**	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00085/AM15/	RLA File :05/24/040/00441/AM14/	Lic.No/Date:0510380664 03.03.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 30.7.2014.			

310	**Case No.:26/3/83-ALC1/2014**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**

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	HQ File :01/83/050/00048/AM15/	RLA File :17/24/040/00123/AM14/	Lic.No/Date:1710005720 04.03.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 30.7.2014.			

311	**Case No.:50/3/83-ALC1/2014**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00072/AM15/	RLA File :03/95/040/00976/AM14/	Lic.No/Date:0310772968 04.03.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of Petroleum and Natural Gas vide their U.O.No. P-19011/4/2014-Sup dated 1.7.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Motor Spirit (MS)	1 MT	Vacuum Gas Oil (VGO)	1.11 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

312	**Case No.:77/3/83-ALC1/2014**	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00099/AM15/	RLA File :04/24/040/00246/AM14/	Lic.No/Date:0410155828 04.03.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 30.7.2014.			

313	**Case No.:10/3/83-ALC1/2014**	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00032/AM15/	RLA File :02/24/040/00194/AM14/	Lic.No/Date:0210200827 05.03.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 27.6.2014. DIPP was asked to expedite their comments. The case is re-listed for 30.7.2014.			

314	**Case No.:5/3/83-ALC1/2014**	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00027/AM15/	RLA File :02/24/040/00201/AM14/	Lic.No/Date:0210200826 05.03.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy			

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	from firm has been received and sent to Deptt. of C&PC(PC.Div) on 27.6.2014. The case is re-listed for 30.7.2014.

315	**Case No.:6/3/83-ALC1/2014**	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00028/AM15/	RLA File :02/24/040/00181/AM14/	Lic.No/Date:0210200825 05.03.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.6.2014. The case is re-listed for 30.7.2014.			

316	**Case No.:9/3/83-ALC1/2014**	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00031/AM15/	RLA File :02/24/040/00193/AM14/	Lic.No/Date:0210200828 05.03.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 24.6.2014. DIPP was asked to expedite their comments. The case is re-listed for 30.7.2014.			

317	**Case No.:60/3/83-ALC1/2014**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00082/AM15/	RLA File :05/24/040/00457/AM14/	Lic.No/Date:0510381145 06.03.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 24.6.2014. DIPP was asked to expedite their comments. The case is re-listed for 30.7.2014.			

318	**Case No.:19/3/83-ALC1/2014**	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00041/AM15/	RLA File :08/24/040/00532/AM14/	Lic.No/Date:0810129453 07.03.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.C.II 14012/3/2012-Ch.II dated 24.6.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Triclopyr Butoxy Ethyl Ester	1 Kg	1. Monochloro Acetic Acid 2. Butoxy Ethanol 3. Hexane	0.445 Kg 0.482 Kg 0.525 Kg

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		4. Na-TCP 3,5,6-Trichloropyridine 2-OL-Sodium 85% Min. 5. TBAB Tetrabutyl Amonium Bromide	0.860 Kg 0.052 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

319	**Case No.:10/5/83-ALC1/2014**	Party Name:MAGNUM LUBRICANTS (INDIA) PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00127/AM15/	RLA File :03/95/040/00983/AM14/	Lic.No/Date:0310773445 07.03.2014	Defer Date:30.07.2014
	Decision : Comments awaited from DIPP. Re-listed for 30.7.2014.			

320	**Case No.:78/3/83-ALC1/2014**	Party Name:GRANITO BRUSHES PVT.LTD,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00100/AM15/	RLA File :07/24/040/00390/AM14/	Lic.No/Date:0710102719 10.03.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 9.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 30.7.2014.			

321	**Case No.:1/3/83-ALC1/2014**	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00023/AM15/	RLA File :15/24/040/00015/AM14/	Lic.No/Date:1510021478 12.03.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(PC.Div) on 7.5.2014. The case is re-listed for 30.7.2014.			

322	**Case No.:64/3/83-ALC1/2014**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00086/AM15/	RLA File :05/24/040/00477/AM14/	Lic.No/Date:0510381586 12.03.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 9.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 30.7.2014.			

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323	**Case No.:65/3/83-ALC1/2014**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00087/AM15/	RLA File :05/24/040/00479/AM14/	Lic.No/Date:0510381858 13.03.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to DIPP on 9.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 30.7.2014.			

324	**Case No.:80/3/83-ALC1/2014**	Party Name:MAIL SOLUTIONS INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00102/AM15/	RLA File :04/24/040/00269/AM14/	Lic.No/Date:0410156218 14.03.2014	Defer Date:30.07.2014
	Decision : Comments awaited from DIPP. Re-listed for 30.7.2014			

325	**Case No.:29/3/83-ALC1/2014**	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00051/AM15/	RLA File :08/24/040/00559/AM14/	Lic.No/Date:0810129760 18.03.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 30.7.2014			

326	**Case No.:33/3/83-ALC1/2014**	Party Name:MATANGI INDUSTRIES	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00055/AM15/	RLA File :08/24/040/00535/AM14/	Lic.No/Date:0810129730 18.03.2014	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/68/2011-Ch.II dated 28.5.2014, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Maganon CAE-5 (Cocoamine Ethoxylated 5 Mole)	1 Kg	1. Coco Amine 2. Ethylene Oxide	0.476 Kg 0.524 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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327	**Case No.:79/3/83-ALC1/2014**	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00101/AM15/	RLA File :33/24/040/00016/AM14/	Lic.No/Date:3310029266 18.03.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2014.			

328	**Case No.:53/3/83-ALC1/2014**	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00075/AM15/	RLA File :05/23/040/00523/AM14/	Lic.No/Date:0510382128 19.03.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 30.7.2014.			

329	**Case No.:1/5/83-ALC1/2014**	Party Name:KMB TRADING CORPORATION P LTD,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00118/AM15/	RLA File :32/24/040/00029/AM14/	Lic.No/Date:3210074173 19.03.2014	Defer Date:30.07.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 30.7.2014.			

330	**Case No.:2/1/83-ALC1/2014**	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00942/AM14/	RLA File :08/24/040/00572/AM14/	Lic.No/Date:0810129902 21.03.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 30.7.2014.			

331	**Case No.:9/5/83-ALC1/2014**	Party Name:WITMANS INDUSTRIES PRIVATE LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00126/AM15/	RLA File :03/95/040/01015/AM12/	Lic.No/Date:0310775336 21.03.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2014.			

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332	**Case No.:32/3/83-ALC1/2014**	Party Name:FORMOED	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00054/AM15/	RLA File :08/24/040/00580/AM14/	Lic.No/Date:0810129934 24.03.2014	Defer Date:30.07.2014
	Decision : Comments awaited from DIPP. Re-listed for 30.7.2014			

333	**Case No.:7/2/83-ALC1/2014**	Party Name:MATANGI INDUSTRIES	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Approved**
	HQ File :01/83/050/00007/AM15/	RLA File :08/24/040/00553/AM14/	Lic.No/Date:0810130211 01.04.2014	Defer Date:30.07.2014

Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div.) vide their U.O. No.14010/68/2011-Ch.II dated 28.05.2014 , the Committee decided to approve the case as under:

Export Item	Qty.	Import Item	Qty recommended
Maganon CAE-5(Cocoamine Ethoxylated 5 Mole)	1 Kg	Coco Amine	0.476 Kg
		Ethylene Oxide	0.524 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

334	**Case No.:81/3/83-ALC1/2014**	Party Name:MATANGI INDUSTRIES	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00103/AM15/	RLA File :08/24/040/00550/AM14/	Lic.No/Date:0810130622 16.04.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy of the application has not been received through RA and defer the case. Letter issued on 19.6.2014. The case is re-listed for 30.7.2014.			

335	**Case No.:11/5/83-ALC1/2014**	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00128/AM15/	RLA File :08/24/040/00041/AM15/	Lic.No/Date:0810131287 12.05.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2014.			

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336	**Case No.:12/5/83-ALC1/2014**	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00129/AM15/	RLA File :08/24/040/00042/AM15/	Lic.No/Date:0810131288 12.05.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from firm has been received and sent to Deptt. of C&PC(Chem.Div) on 9.6.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 30.7.2014.			

337	**Case No.:15/5/83-ALC1/2014**	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00132/AM15/	RLA File :04/24/040/00037/AM15/	Lic.No/Date:0410158100 22.05.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 30.7.2014.			

338	**Case No.:1/7/83-ALC1/2014**	Party Name:RUBAMIN LTD.	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00133/AM15/	RLA File :34/24/040/00022/AM15/	Lic.No/Date:3410040253 12.06.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 30.7.2014.			

339	**Case No.:2/7/83-ALC1/2014**	Party Name:ASTRON PACKAGING LTD	Meet No/Date:7/83-ALC1/2014 02.07.2014	**Status:Case Deferred**
	HQ File :01/83/050/00134/AM15/	RLA File :08/24/040/00109/AM15/	Lic.No/Date:0810132331 13.06.2014	Defer Date:30.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 30.7.2014.			

Date:22.07.2014
Place:New Delhi

sanjeev kumar kala
Foreign Trade Development Officer

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